

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 725 OF 2023**

**IN THE MATTER OF:**

**BALI RAM SINGH**

**.... APPLICANT**

**VERSUS**

**WALLOP BREWING. PVT.LTD & ORS. ...RESPONDENTS**

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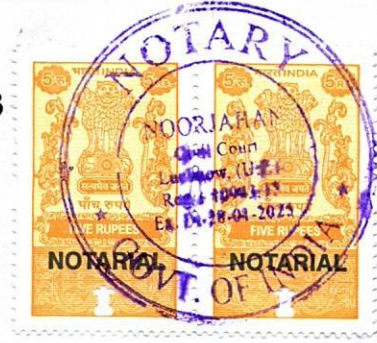
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NEW DELHI  
DATED: 29 .11.2024



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 725 OF 2023**



**IN THE MATTER OF:**

**BALIRAM SINGH**

**....APPLICANT**

**VERSUS**

**WALLOP BREWING PVT. LTD. & ORS. ....RESPONDENT(S)**

**RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION  
CONTROL BOARD, IN COMPLIANCE TO THE ORDER  
DATED 21.08.2024 PASSED BY THE HON'BLE NATIONAL  
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, Reetesh Kumar Tewari S/o Shri J. N. Tewari, aged about 50 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That present matter is about alleged violation of norms by respondent no.1- Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, State of Uttar Pradesh.



*(Handwritten signature)*

3. That vide its order dated 18.12.2023 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has constituted a joint Committee comprising Chief Wildlife Warden, Uttar Pradesh, Lucknow, UPPCB, Central Pollution Control Board (hereinafter CPCB) and District Magistrate, Sonbhadra by appointing CPCB as a nodal agency with further direction to the Joint Committee to examine the matter, visit the site, collect relevant information along with relevant material and submit a factual report.
4. That in compliance to the order dated 18.12.2023 the joint committee has submitted the report dated 23.02.2024, uploaded on 26.02.2024. Further, applicant seeks four weeks time to file objection to the report of the joint committee and filed its objection on 30.04.2024.

Considering the joint committee report and objection of applicant this Hon'ble Tribunal vide its order dated 08.05.2024 has directed the applicant to serve the notice to the respondents.

That furthermore vide its order dated 21.08.2024 this Hon'ble Tribunal by giving an opportunity to applicant to comply with the order dated 08.05.2024 has passed the following direction:

..."3. *It will be open to all the other respondents to file their reply by way of affidavit within four weeks and rejoinder,*



*if any, be filed by the applicant by way of affidavit within two weeks thereafter.” ...*

Further, it is most respectfully submitted that the notice as directed by this Hon'ble Tribunal which has been not received till date with UPPCB.

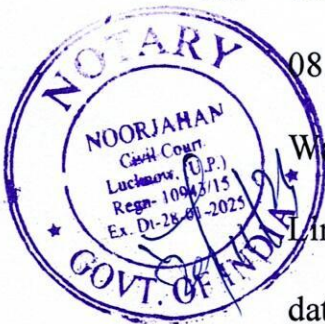
6. That regarding to the matter it is submitted that UPPCB has granted Consent to Establish (hereinafter CTE) in favour of M/s Wallop Brewing Company for establishment of Beer Units at Village-Gulrahawa, Lohra, Sonbhadra Near FCI Godown vide Ref.No.130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBH ADRA/2021 dated 19.08.2021. A true copy of CTE dated 19.08.2021 is being annexed as **Annexure No.1.**
7. That further it is submitted that Consent to Operate (hereinafter CTO) has also been granted by UPPCB to the aforesaid unit in question vide Ref. No.154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 dated 05.08.2022, valid up to 31.07.2023 for production of Beer @ 4800 KL/Annum. A copy of CTO dated 05.08.2022 is being annexed as **Annexure No.2.**
8. That it is also necessary to mention here that in pursuance to the public complaint received against the unit in question, District Magistrate, Sonbhadra constituted a three member committee on 06.09.2023 which inspected the site on



09.10.2023 and District Magistrate vide his Letter No. G00875/W-1322/CTE/SBD/2023 dated 22.11.2023 has directed the committee members to take necessary action as per the Joint inspection report. A copy of letter dated 22.11.2023 and joint committee inspection report dated 09.10.2023 is being annexed as **Annexure No.-3 and Annexure No.-4 respectively.**

9. That further it is stated that relying upon the observation and recommendations made in the joint committee report dated 09.10.2023, UPPCB has imposed Environmental Compensation of Rs.2,25,000/- against unit in question vide ref. No. H06850/C-2/Jal-332/Kshatipurti/ 2024 dated 12.02.2024 for defaulter period i.e. period of operation of unit without having a valid CTO under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. A copy of letter dated 12.02.2024 is being annexed as **Annexure No.5.**

10. That it is also pertinent to mention here that vide letter dated 08.09.2022 the unit has requested to change its name from M/s Wallop Brewing Company to M/s Wallop Brewing Private Limited, which has been accepted by the UPPCB vide its letter dated 08.09.2022. A copy of letter dated 08.09.2022 is being annexed as **Annexure No.6.**

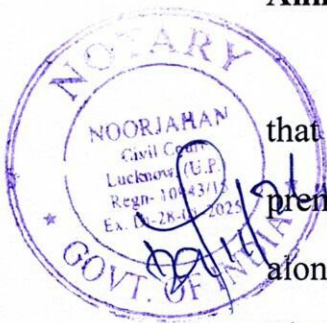


11. That after changing its name from Wallop Brewing Company to M/s Wallop Brewing Private Limited, the unit has submitted its application for obtaining the CTO through UPOCMMS portal.
12. That in pursuance to the application the UPPCB vide letter No.192154/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBH ADRA/2023 dated 11.10.2023 has granted a CTO to the Unit in the name of M/s Wallop Brewing Private Limited, Near FCI Godown, Village-Gulrahawa, Lohra, Sonbhadra, valid up to 31.07.2024. A copy of CTO dated 11.10.2023 is being annexed as **Annexure No.7.**
13. That thereafter, industry has applied for extension of issued CTO for a period of 02 years through UPOCMMS portal. Accordingly, UPPCB has granted CTO to above unit vide Ref. No.211586/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBH ADRA/2024 dated 02.09.2024, which is valid upto 31.07.2026. A copy of CTO dated 02.09.2024 is being annexed as **Annexure No.8.**
14. That further, General Manager, District Industries Centre (hereinafter GMDIC), Sonbhadra vide its letter dated 09.11.2024 has informed that inspection committee constituted by Chief Development Officer, Sonbhadra vide its Notes & Order dated 25.10.2024 for inspection in view of application submitted by the unit in question for disposal of the penalty imposed by Ground Water Department, U.P. A copy of GMDIC letter dated 09.11.2024 is being annexed as **Annexure No.9.**



*Ne*

15. That in pursuance to the above, joint inspection of unit in question was carried on 11.11.2024 by the officials of UPPCB, GMDIC, Jal Nigam, Sonbhadra and Ground Water Department. It is necessary to stated here that the joint inspection report of the joint committee is awaited till date.
16. That the officials of the UPPCB present during the inspection have found that production of unit was closed. Effluent Treatment Plant (hereinafter ETP) was found established and operational for treatment of industrial effluents generated from industrial process. For monitoring of treated Effluent Water Quality, OCEMS was also found installed & operational in ETP and found connected to CPCB server. Green belt was found developed about 33% in Unit premises. Sample of effluent from final outlet of ETP was collected by the joint committee and sent to the authorized laboratory of the UPPCB for analysis. A copy of Sample test report dated 27.11.2024 is being attached as **Annexure No.10.**



- Further, information has also been provided by the unit that treated waste water is used for gardening inside the unit premises. A copy of details of green belt provided by the unit alongwith photographs are being annexed as **Annexure No.11.**
17. That it is also worthwhile to mention here that on account of non-availability of the joint committee report the officials present during the inspection dated 11.11.2024 has submitted the report dated 22.11.2024 on basis of the observation found during joint

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inspection. A copy of inspection report dated 11.11.2024 prepared by Regional Office, UPPCB, Sonbhadra has submitted on 22.11.2024 is being annexed as **Annexure No.12.**

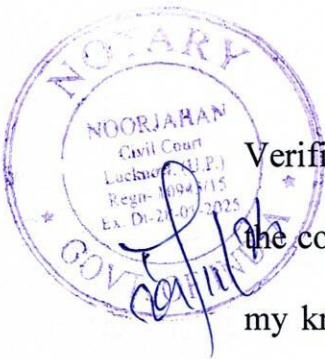
18. That for deposition of EC imposed vide letter dated 12.02.2024, contained as annexure no.5, a letter has again been issued to unit in question, i.e., M/s Wallop Brewing Private Limited, Near FCI Godown, Village-Gulrahawa, Lohra, Sonbhadra, by UPPCB vide Ref. No. G1036/W-1322/CTO/SBD/2024 dated 22.11.2024. A copy of letter dated 22.11.2024 is being annexed as **Annexure No.13.**

19. That the Annexure annexed to the present accompanying affidavit is true copies of their respective original.

20. That the above response on behalf of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

**DEPONENT**

**VERIFICATION**



Verified at <sup>NOIARY</sup> Lucknow on this <sup>NOIARY</sup> 29... day of November, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

**DEPONENT**

Sworn and Verified before me

NOORJAHAN  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 1094/15

I know & identify the deponent / Executant who has signed / put his T.I. before me

S.J. Iqbal  
Reg. No. 6043/1875  
A.V



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**Validity Period :08/08/2021 To 07/08/2026**

**Ref No. - 130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021**

**Dated:- 19/08/2021**

**To ,**

Shri VEDANT CHOPRA  
M/s WALLOP BREWING COMPANY  
Village Gulrahwa, Lohra, Sonbhadra,SONBHADRA,231216  
SONBHADRA

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 12720720 dated - 08/07/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 24.870109, 83.082684

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Malted Barley	Metric Tonnes/Day	15
Broken Rice/Corn	Metric Tonnes/Day	6
Sugar	Metric Tonnes/Day	3
Hops	Metric Tonnes/Day	5
Yeast	Metric Tonnes/Day	6

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Beer	600

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Spent Grain	Metric Tonnes/Day	25	25
Carbon DiOxide	Metric Tonnes/Day	100	100

2. Water Requirement (in KLD) and its Source :

**TRILOKI  
NATH SINGH**

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2021.08.19  
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Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	40.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Process	35.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.45	Generating Steam

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 07/08/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

#### Specific Conditions:

1. This Consent to Establish is being granted to M/s WALLOP BREWING COMPANY, ARAZI NO. 2290 RAKBA- 0.9823 HECTARE, VILLAGE- LOHRA, GULRAHVA, PARGNA-AHRAURA, TEHSIL- ROBERTSGANJ, DISTRICT-SONBHADRA for its brewery unit for establishment of the industry at Arazi no. 2290 Rakba- 0.9823 hectare, Village- Lohra, Gulrahva, Pargna-Ahraura, Tehsil- Robertsganj, District-Sonbhadrafor production of BEER- 48000 HECTOLETER PER YEAR, SPENT WASH- 25 MT PER DAYAND CARBON DIOXIDE-100 MT PER DAY ONLY.
2. THE Geo-Coordinates OF PROPOSED SITE IS 24.870109 N Latitude AND 83.082684 E Longitudes.
3. This Consent to Establish is valid for the mentioned site and for product. The applicant shall make an application along with prescribed fee for trail consent(CTO) at least 30 days before the operation of unit.
4. Industry shall comply the various provisions of the following rules notified under Environment Protection Act 1986 (as amended):-
  - a) The Hazardous and other Waste (Management and Transboundary Movement) Rules. 2016 (as amended).
  - b) The Solid Waste Management Rules, 2016 (as amended).
  - c) The Construction and Demolition Waste Management Rules, 2016 (as amended).
  - d) The Plastic Waste Manufacture, Sale and Usage Rules, 1999 (as amended).
  - e) The Plastic Waste Management Rules, 2016 (as amended).
  - f) The E-waste (Management) Rules, 2016 (as amended).
  - g) The Noise Pollution (Regulation and Control) Rules, 2000 (as amended).
5. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water and install Electro Magnetic flow meter at discharge of point of the Borewell.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.
14. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection for energy meter shall be provided for the Pollution Control Equipments.
16. The Industry shall furnish all the relevant documents at the time of inspection to the inspecting officer.
17. The industry shall provide & operate the following dust containment /suppression measures to comply with standards prescribed by the Board in the construction phase.
  - a) Shall install machinery in a closed shed.
  - b) Shall provide & operate water sprinklers at all dust emanating sources.
18. Concealing the factual data or submission of false information /fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
19. This Consent to establishment of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

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20. The Industry shall submit essential NOCs/ Licenses from various departments.
21. The Industry shall submit land use paper and NOC of forest department/Wild life regarding Eco sensitive zone with respect to "CHANDRAPRABHA WILD LIFE SANCTUARY" within 02 months. After obtained this NOC and submitted paper, Industry shall be started commissioning of the plant. Failing which this consent to establish will be deemed to be rejected.
22. Industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
23. The N.O.C. is valid for period of five year from the date of issuance of the CTE till the commissioning of the industry whichever is earlier.
24. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 19/09/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

TRILOKI  
NATH SINGH  
REGIONAL OFFICER

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2021.08.19  
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Dated:- 19/08/2021

**Copy To -**

CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2)  
U. P. POLLUTION CONTROL BOARD  
LUCKNOW

**REGIONAL OFFICER**

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 Date: 05/08/2022**

To,

M/s

**WALLOP BREWING COMPANY****Village Gulrahwa, Lohra, Sonbhadra,SONBHADRA,231216****Application Id-  
15731698****Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**CCA is hereby granted to **WALLOP BREWING COMPANY** located at **Village Gulrahwa, Lohra, Sonbhadra,SONBHADRA,231216**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-1. This CCA **WALLOP BREWING COMPANY** granted for the period from **05/08/2022 to 31/07/2023** and valid for manufacturing of following products.

<b>S No</b>	<b>Product</b>	<b>Quantity</b>	<b>Unit</b>
1	Beer @ 4800 Kilo Litre/Annum	4800	Kilo Liters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

<b>Kind of Effluent</b>	<b>Quantity(KLD)</b>	<b>Treatment facility</b>	<b>Discharge point</b>
<b>Domestic</b>	<b>Soak Pit/Septic Tank</b>	<b>Septic Tank</b>	<b>Soak Pit/Septic Tank</b>
<b>Industrial</b>	<b>ETP</b>	<b>ETP</b>	<b>ZLD</b>

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	LPG fired Boiler of 1 TPH	LPG	02	Particulate Matter	As per Board Norms
2	250 KVA-Silent D.G. Set	H.S.D	03	Particulate Matter	As per Board Norms
3	LPG fired Boiler of 1 TPH	LPG	01	Particulate Matter	As per Board Norms
4	250 KVA-Silent D.G. Set	H.S.D	04	Particulate Matter	As per Board Norms
5	82 KVA-Silent D.G. Set	H.S.D	05	Particulate Matter	As per Board Norms

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Board Norms
2	00	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
9. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

#### Specific Conditions:-

1. This Consent To Operate is granted to M/s WALLOP BREWING COMPANY for production of Beer @ 48000 Hecto Litre Per Year and as By Product- Spent Grain@ 25 Metric Tonn Per Day and Carbon Dioxide @ 100 Metric Tonn Per Day at Arazi No. 2290 Village- Lohara, Gulrahwa, Pargana-Ahraura, Tehsil-Robertsganj, District-Sonbhadra.
2. Industry shall operate the ETP installed for the purpose to treat the effluent generated from the process in a such a way that the treated water may archive Standards laid down by the CPCB/UPPCB.
3. Industry shall install flow meter at the discharge point of the tube well to quantify and maintain log book.
4. Industry shall not discharge any effluent generated from process.
5. Industry shall develop green belt around the periphery of the unit in 03 rows and atleast 30 % total land area.
6. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority of CGWA/CGWB/State Board.
7. Industry shall maintain Zero Liquid Discharge (ZLD).
8. Industry shall Obtain NOC from DFO, Chandra Prabha Wild Life Sanctuary, Ramnagar, Varanasi within 03 months, regarding distance from the industry to eco-sensitive Zone.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
10. This Consent of the industry is automatically considered abrogated after receiving public grievances

against the industry and the confirmation of the complaint.

11. Industry shall install roof top rainwater harvesting system to recharge the Ground water.
12. Industry shall install Discharge Domestic Septic Tank/Soak Pit for discharge of Septic Tank
13. Industry shall not discharge industrial effluent outside the boundary and maintain ZLD.
14. Industry shall comply the Provisions of HWM, RULES, 2016, PWM, RULES, 2016,,SWM. RULES, 2016, E-WASTE MANAGEMENT -RULES, 2016 AND C & D WASTE RULES, 2016 notified under EP Act, 1986.
15. Industry shall install electromagnetic flow meter at discharge point of tube well to quantify ground water abstraction and log book.
16. Industry shall obtain dealership for the supply of LPG as a fuel to operate the 02 Nos. Boilers of capacity 1 TPH each.
17. Industry shall obtain NOC from D Supply Office for LPG storage and submit he NOC in this Office within 01 months.
18. Industry shall raise the stack height attached with DG set of Capacity 250 KVA (02 Nos.) and 82 KVA (01 Nos.) as per Board Norms.
19. Industry shall prepare Disaster Management Plan and dully verified by Director Industries and be submitted in this office within 03 months.
20. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
21. Industry shall submit Ambient Air Quality Monitoring report duly monitored by NABL accredited laboratory in this office within 02 months.
22. Industry shall store all the Solid waste generated from the industrial process on a Pacca Plate form, Covered by tin shed.
23. Industry shall submit the Treated Effluent dully analyzed by a NABL accredited laboratory in this office every 06 months and be submitted in this office in every six months.
24. Industry shall submit the compliance report of conditions imposed in CTO in every Six months.

#### **General Conditions:-**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

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9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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**REGIONAL OFFICER**

Copy to:

CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR,  
LUCKNOW

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NATH SINGH

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**REGIONAL OFFICER**



मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज, जनपद-सोनभद्र के विरुद्ध प्राप्त जन-शिकायत के अनुक्रम में स्थलीय निरीक्षण आख्या:-

उपरोक्त उद्योग के विरुद्ध प्राप्त जन-शिकायत के परिप्रेक्ष्य में कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक-585(1-3)/पी0ए0डी0एम0/सी0 जाँच/2023 दिनांक-06.09.2023 के माध्यम से गठित समिति द्वारा उपरोक्त उद्योग का स्थलीय निरीक्षण दिनांक-09.10.2023 को किया गया। निरीक्षण के समय श्री किरन हन्जर, आपरेशनल इंजीनियर उद्योग प्रतिनिधि के रूप में उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, आवेदन के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज, जनपद-सोनभद्र के आराजी संख्या-2290, रकबा-0.9823 हेक्टेयर पर स्थापित होना सूचित है। उद्योग की स्थापना उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के संदर्भ संख्या-130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021 दिनांक-19.08.2021 द्वारा अनापत्ति प्रमाण-पत्र निर्गत है। उद्योग के स्थल का अक्षांश-24.870109 एवं देशान्तर-83.082684 है।
2. उक्त उद्योग द्वारा कच्चे माल के रूप में माल्टेड बाली, ब्रोकेन राईस/कॉर्न, सुगर, होप्स एवं यीस्टका प्रयोग कर फर्मेन्टेशन प्रक्रिया के माध्यम से मुख्य उत्पादन के रूप में बीयर एवं सह-उत्पाद के रूप में स्पेन्ट गेन तथा कार्बन डाई आक्साईड का उत्पादन किया जाता है। उद्योग की बीयर की उत्पादन क्षमता-48000 हेक्टोलीटर/वर्ष, स्पेन्टग्रेन की उत्पादन क्षमता-25 मिट्रिक टन/दिन एवं कार्बन डाई आक्साईड की क्षमता 100 मिट्रिक टन/दिन है। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया।
3. उक्त उद्योग द्वारा जल का प्रयोग औद्योगिक प्रयोजन तथा घरेलू प्रयोजनार्थ किया जाना सूचित है। उद्योग की औद्योगिक प्रक्रिया से लगभग 35 के0एल0डी0 की दर से जनित औद्योगिक उत्प्रवाह के शुद्धीकरण हेतु 60 के0एल0डी0 क्षमता के उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की स्थापना की गयी है। निरीक्षण के समय उद्योग में उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था के रूप में बार स्क्रीन चैम्बर, लाईम डोजिंग टैंक, एसिड डोजिंग टैंक, एलम डोजिंग टैंक, न्यूट्रीलाईजेशन टैंक, यू0ए0एस0बी0 रियेक्टर, एरियेशन टैंक, एक्टिवेटेड कार्बन फिल्टर, मल्टी ग्रेड फिल्टर तथा स्लज ड्राइंग बेड्स की इकाईयाँ स्थापित पायी गयी। निरीक्षण के समय उद्योग एवं उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की इकाईयाँ संचालित नहीं पायी गयी।
4. उद्योग परिसर में जल की आपूर्ति हेतु 02 अदद बोर वेल स्थापित है। उद्योग द्वारा भू-गर्भ जल अघाटी से 01 बोर वेल हेतु अनापत्ति प्रमाण-पत्र प्राप्त किया गया है जो दिनांक-02.03.2023 से दिनांक-01.03.2028 तक वैध है। उद्योग द्वारा जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैगनेटिक फ्लो मीटर स्थापित नहीं किया गया है। उद्योग द्वारा बोर वेल के साथ पी0जो0 मीटर की स्थापना नहीं की गयी है।
5. उक्त उद्योग में विद्युत बाधित होने की दशा में विद्युत आपूर्ति हेतु 250 के0वी0ए0 क्षमता के 02 अदद तथा 82 के0वी0ए0 क्षमता का 01 अदद एकाॅस्टिक इनक्लोजर युक्त डी0जी0 सेट्स स्थापित है। डी0जी0 सेट्स से उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु डी0जी0 सेट के एग्जॉस्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप नहीं पायी गयी।
6. उक्त उद्योग में 1000 कि0ली0/दिन भाप जनन क्षमता के पृथक-पृथक 02 अदद एल0पी0जी0 फायर्ड ब्वायलर स्थापित है, जिसमें ईंधन के रूप में एल0पी0जी0 का प्रयोग किया जाना सूचित है। एल0पी0जी0 की प्रस्तावित दैनिक खपत क्षमता 250 कि0ग्रा0/दिन सूचित है। एल0पी0जी0 की आपूर्ति हेतु 50 कि0ग्रा0 क्षमता के औद्योगिक/व्यवसायिक सिलेण्डरों का प्रयोग किया जाता है।

क्रमशः 2/पर....

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7. उक्त के सम्बन्ध में एल0पी0जी0 की आपूर्ति हेतु उद्योग द्वारा डीलर अनुबन्ध-पत्र एवं जिला पूर्ति विभाग का अनापत्ति-पत्र प्रस्तुत नहीं किया गया। ईंधन दहन के फलस्वरूप उत्पन्न उत्सर्जन नियंत्रण हेतु निरीक्षण के समय उद्योग में एकजॉस्ट वेन्ट स्थापित पाया गया। एकजॉस्ट वेन्ट के साथ लगभग 15 मीटर ऊँची चिमनी की स्थापना नहीं पायी गयी।
8. उद्योग परिसर में रेन वॉटर हार्वेस्टिंग व्यवस्था के अन्तर्गत कुल 06 अदद कलेक्शन चैम्बर में 12 अदद रीचार्ज बोर स्थापित है, जो कि निरीक्षण के समय अनकवर्ड एवं अक्रियाशील पाये गये। उद्योग द्वारा रेन वॉटर हार्वेस्टिंग व्यवस्था की तकनीकी उपयुक्तता की दृष्टिकोण से कम्प्लीशन रिपोर्ट प्रस्तुत नहीं किया जा सका और ना ही रेन वॉटर हार्वेस्टिंग प्रणाली से संबन्धित स्वीकृत मॉडल का उचित अभिलेख पाया गया। निरीक्षण के समय रेन वॉटर हार्वेस्टिंग प्रणाली-छत से नीचे उतरे डाऊन पाइप्स किन्ही भी रीचार्ज चैम्बर्स से जुड़े हुवे नहीं पाये गये।
9. उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(1) भरकर कूप का रजिस्ट्रीकरण कराया जाना अनिवार्य है एवं विभाग द्वारा निर्गत अनापत्ति प्रमाण पत्र की सामान्य शर्तों में यह शर्त प्रथम स्थान पर उल्लिखित भी है। उद्योग द्वारा कूप का रजिस्ट्रीकरण नहीं कराया पाया गया।
10. उद्योग के स्थल से पूरब दिशा में लगभग 191.33 मीटर की दूरी पर वन भूमि के सीमांकन हेतु वन क्षेत्र के अन्तर्गत आच्छादित एवं निर्मित पथरीली दिवाल निर्मित है, जिसका जीओ-कोआर्डिनेट्स **अक्षांश-24.871719 देशान्तर-83.085487** पाया गया। उद्योग द्वारा इको सेन्सिटिव जोन के दृष्टिकोण से चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी का अनापत्ति प्रमाण-पत्र प्रस्तुत नहीं किया जा सका।
11. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 7 जनवरी 2019 के अनुसार चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारो ओर एक (01) किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है, जिसका परीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना अपेक्षित है।
12. उद्योग को राज्य बोर्ड के संदर्भ संख्या-**154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022** दिनांक-05.08.2022 द्वारा सहमति (जल एवं वायु) आदेश दिनांक-31.07.2023 तक की अवधि हेतु निर्गत किया गया था। राज्य बोर्ड की सूचनानुसार सहमति शर्तों की अनुपालन आख्या प्रेषित किये जाने हेतु उद्योग को इस कार्यालय के पत्र संख्या-जी000790/डब्ल्यू-1322/सी0टी0ई0/एस0बी0डी0/2023 दिनांक-06.10.2023 द्वारा पत्र प्रेषित किया गया है। क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र की सूचनानुसार उद्योग को पर्यावरणीय स्वीकृति प्राप्त नहीं है।

उपरोक्तानुसार मेसर्स वैलप ब्रेविंग प्रा0लि0 (पूर्वनाम-मेसर्स वैलप ब्रेविंग कम्पनी), ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र को यथोचित निर्देश जारी करते हुए प्रकरण में निम्न विन्दुओं पर कार्यवाही किये जाने की संस्तुति की जाती है:-

- i) उद्योग का संचालन राज्य बोर्ड से वैध सहमति, इको सेन्सिटिव जोन के दृष्टिकोण चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी से अनापत्ति प्रमाण-पत्र प्राप्त होने के उपरान्त किया जाय।
- ii) उद्योग द्वारा भू-गर्भ जल विभाग से बिना अनापत्ति प्रमाण पत्र प्राप्त किये एक अन्य बोरवेल से भूजल दोहन करते हुवे दोषी पाये जाने के कारण भू-गर्भ जल विभाग, उत्तर प्रदेश द्वारा तदनुसार कार्यवाही किया जाय।

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क्रमशः 3/पर....

(3)

- iii) उद्योग द्वारा रेन-वाटर हार्वेस्टिंग प्रणाली को अपरिपूर्ण, अक्रियाशील एवं अव्यवस्थित पाये जाने के कारणवश मा० एन० जी० टी० एवं सी०जी०डब्लू०ए० के आदेशानुसार भू-गर्भ जल विभाग, उत्तर प्रदेश द्वारा उचित कार्यवाही किया जाय।
- iv) उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(A) भरकर कूप का रजिस्ट्रीकरण नहीं कराया गया है, अतः भू-गर्भ जल विभाग, उत्तर प्रदेश द्वारा तदनुसार उचित कार्यवाही किया जाय।
- v) उद्योग संचालित होने की दशा में उद्योग में स्थापित प्रदूषण नियंत्रण व्यवस्थाओं का संचालन नहीं होने के आलोक में उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा तदनुसार कार्यवाही किया जाय।
- vi) उद्योग का स्थल आरक्षित वन क्षेत्र अथवा वन्य जीव प्रभाग क्षेत्र में आच्छादित होने पर तदनुसार कार्यवाही सम्बन्धित विभाग द्वारा किया जाय।
- vii) उद्योग को दिनांक-31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होने की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।
- viii) उद्योग को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरणीय स्वीकृति प्राप्त करने से सम्बन्धित जारी अधिसूचना में निहित प्राविधानों के अनुसार यदि उद्योग को पर्यावरणीय स्वीकृति प्राप्त होना अधिसूचित हो तो तत्सम्बन्ध में कार्यवाही हेतु SEIAA को पत्र जारी किया जाय।

उपरोक्त विन्दुओं पर कार्यवाही हेतु उद्योग एवं सम्बन्धित विभागों को यथोचित निर्देश जारी किये जाने के उपरान्त तदनुसार प्राप्त जन-शिकायती प्रकरण को निक्षेपित किया जाना उचित होगा। समिति की उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

RAMESH Digitally signed  
KUMAR by RAMESH  
SINGH KUMAR SINGH  
Date: 2023.10.28  
16:23:39 +05:30

**क्षेत्रीय अधिकारी,**  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र।

*Swaraj*

**सहायक भू-भौतिकविद्**  
भूगर्भ जल विभाग,  
खण्ड-मीरजापुर।

**प्रभागीय वनाधिकारी,**  
मीरजापुर वन प्रभाग,  
मीरजापुर।

जिलाधिकारी महोदय, सोनभद्र

संदर्भ सं०  
Ref. No

सेवा में,

मेसर्स वैलप ब्रेविंग कम्पनी,  
ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज,  
जनपद-सोनभद्र।

दिनांक

Date

पंजीकृत

विषय- मै0 वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

उद्योग मैसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के विरुद्ध प्राप्त जन-शिकायत के परिप्रेक्ष्य में जिलाधिकारी, सोनभद्र के पत्र दिनांक 06.09.2023 के माध्यम से गठित संयुक्त समिति द्वारा उद्योग का स्थलीय निरीक्षण दिनांक 09.10.2023 को किया गया। संयुक्त समिति की जांच आख्या के बिन्दु सं० vii के अंश निम्नवत् है:-

"..... vii) उद्योग को दिनांक 31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होन की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।"

उपरोक्त संस्तुति के क्रम में उद्योग को निर्गत वैध सहमति दिनांक 31.07.2023 के पश्चात् दिनांक 01.08.2023 से सहमति आवेदन की तिथि से पूर्व दिनांक 05.09.2023 तक की उल्लंघन अवधि के आधार पर उद्योग पर निम्न गणनानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है:-

**Environmental Compensation (EC) = PI (Pollution index) = 50, N (Number of days)=1, R (Panalty in Rs.)= 250, S (Factor for scale of operation, small) =0.5, LF (Location Factor) = 1.0 (Population less than 10 lac.) लिया गया है।****Environmental Compensation (EC)**

$$= PI \times N \times R \times S \times LF$$

$$= 50 \times 36 \times 250 \times 0.5 \times 1$$

$$= \text{Rs. 2,25,000 (Two Lakh Twenty Five Thousand only)}$$

क्षेत्रीय अधिकारी, सोनभद्र द्वारा प्रस्तुत संस्तुति आख्या एवं सक्षम स्तर से अनुमोदनोपरान्त उद्योग मै0 वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र पर कुल रू० 2,25,000/- (रू० दो लाख पच्चीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जाये।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.in  
वेबसाइट : www.uppcb.com

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.in  
Website : www.uppcb.com

G002177/दमप/CTO./2022

08/09/2022

**TO WHOMSOEVER IT MAY CONCERN**

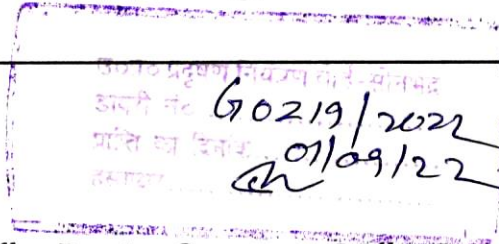
This is to certify that M/s Wallop Brewing Company has changed its status as M/s Wallop Brewing Pvt. Ltd. as per record produced before us such as memorandum of association, GST Certificate, TAN, PAN, IEC certificate and FSSAI licence. The CTE/CTO issued by U.P. Pollution Control Board, Sonbhadra shall be read as 'M/s Wallop Brewing Pvt. Ltd., Village-Gulrahwa, Lohra, Distt. Sonbhadra-231216.

  
(Dr. T.N. Singh)  
Regional Officer  
Regional Officer  
U. P. Pollution Control Board  
Sonbhadra

# Wallop Brewing Pvt. Ltd.

Date: 01/09/22

The Regional Officer  
Pollution Control Board  
Sonbhadra, Uttar Pradesh



Subject: Change in status of Wallop Brewing Company to Wallop Brewing Private Limited

Thank you for considering our application to establish the commercial brewery at Sonbhadra. We request you to kindly make an adjustment in the nature of our business from partnership firm to a private limited company, to follow the Companies Act and be under its mandate. We are now the Wallop Brewing Private Limited. We are turning in the revised necessary documents for the revision of the submitted documents.

It is our humble request to you to please make this change in our documents submitted to you with which we applied for our B-19 license. Attached with this letter is:

1. Memorandum of Association
2. GST Certificate
3. TAN, PAN, IEC Certificates
4. FSSAI Licence
5. Accepted CTO - UPPCB

We hereby request you to kindly make the necessary changes and issue us the license under the name. Please reach out to us in case of any concerns or additional documents you may require. We are deeply apologetic for any inconvenience caused.

Thank you

**WALLOP BREWING PVT. LTD.**

*Vedant*

**DIRECTOR**

Vedant Chopra  
Director  
Wallop Brewing Pvt. Ltd.

Regd. Office:  
B-20/41 B, Bhelupura,  
Varanasi, UP - 221010

Site Address:  
Gulrahwa Village, Lohra  
Sonbhadra, UP - 231216

+91 78387 90501

WBC

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THE COMPANIES ACT 2013

**MEMORANDUM AND ARTICLES  
OF ASSOCIATION  
OF**

**WALLOP BREWING PRIVATE LIMITED**



**(A COMPANY LIMITED BY SHARES)**



GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

## Certificate of Incorporation

Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

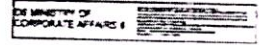
hereby certify that WALLOP BREWING PRIVATE LIMITED is incorporated on this Eleventh day of November two thousand twenty-one under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares.

The Corporate Identity Number of the company is U15400UP2021PTC155293.

The Permanent Account Number (PAN) of the company is AADCW1105A \*

The Tax Deduction and Collection Account Number (TAN) of the company is ALDW00322A \*

Given under my hand at Manesar this Eleventh day of November Two thousand twenty-one .



Digital Signature Certificate  
Ms Sheetal Kumari

For and on behalf of the Jurisdictional Registrar of Companies  
Registrar of Companies  
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on [www.mca.gov.in](http://www.mca.gov.in)

Mailing Address as per record available in Registrar of Companies office:

WALLOP BREWING PRIVATE LIMITED  
3-20/41-B-1, Bhelupur, Varanasi, Varanasi, Uttar Pradesh, India, 221001



as issued by the Income Tax Department

## THE COMPANIES ACT, 2013

## SCHEDULE I

(See Sections 4 and 5)

## TABLE - A

## A COMPANY LIMITED BY SHARES

## MEMORANDUM OF ASSOCIATION OF

**WALLOP BREWING PRIVATE LIMITED**

- 1<sup>st</sup>. The name of Company is WALLOP BREWING PRIVATE LIMITED.
- 2<sup>nd</sup>. The Registered Office of the Company will be situated in the State of UTTAR PRADESH.
- 3<sup>rd</sup>. The objects for which the company is established are:
  - (A) THE MAIN OBJECTS TO BE PURSUED BY THE COMPANY ON ITS INCORPORATION ARE:-
    1. To carry on the business of importers, exporters, traders, manufacturers, malsters, brewers, distillers, fermenters and dealers in brewers malt, distillery malt, malt syrup, malt beverages, whisky, brandy, rum, alcohol, beverages and deal in all kinds of beers, wine, liquors, spirits, rum and other alcoholic products as per government regulations for human consumption or industrial and commercial use.
    2. To establish and carry on in India or elsewhere the business as manufacturers, processors, importers, exporters, agents, brokers, suppliers, wholesalers, retailers, distributors, sub-dealers, dealers, godown keepers, C&F agents and to distill, prepare, manipulate, mix, blend, clean, pack, repack, protect, promote, sponsor, bottle, pressure and crush all sorts of liquors, beverages, alcohols, wines and other similar products such as beer, gin, rum, whisky, mixtures & formulas thereof whether made of natural or synthetic materials and to sell the same under brand names, trademarks, whether registered or otherwise and to do all incidental acts and things necessary for attainment of above objects.

(B) MATTERS WHICH ARE NECESSARY FOR FURTHERANCE OF THE OBJECTS SPECIFIED IN CLAUSE (A) ARE:—

1. To arrange collaboration between any foreign party or concern and the company or any other Indian parties or to act as trustees for foreign or Indian investors as collaborators and to carry out the terms of the agreement, concessions and Privileges and to obtain technical know-how from others collaborating with the company
2. To invest, other than in Company's own shares, the surplus funds of the Company, from time to time, in government securities, shares and securities, Future & Option and Currency Derivatives market as may from time to time be determined by the Directors, and from time to time to sell or vary all such investments and to execute all assignments, transfers, receipts and documents that may be necessary in that behalf
3. To enter into partnership or into any arrangement for sharing profits, union of interest, joint venture, reciprocal concession or co-operation with persons or companies carrying on or engaged in the main business or transaction of this Company and take over a partnership/proprietor firm whether registered under the Partnership Act or not and thereafter to continue to carry on the existing business of the partnership proprietorship firm on a going concern basis.
4. Subject to the provisions of the Act, to distribute among the members of the company dividends including bonus shares (including fractional share certificates out of profit accumulated profits or funds and resources of the company in any manner permissible under law.
5. To allot shares in this Company to be considered as fully or partly paid up in payment or consideration of any service or property of whatever description which the company may acquire.
6. To lend money and negotiate loans of every description and to transact business as promoters and financiers and monetary agents in India and elsewhere provided, that the Company shall not do any business within the meaning of Banking Regulation Act, 1949 and to negotiate loans, to draw, accept, endorse, discount, buy, sell and deal in bills of exchange, promissory notes, bonds, debentures, coupons and other negotiable or transferable instruments and securities. To make advances of such sum or sums of money upon or in respect of or for the purpose of raw materials, goods, machinery, stores or any other property, articles and things required for the purposes of the Company upon such terms with or without security, as the Company may deem expedient. To lent and advance or to give credit to such persons or companies and on such terms as may seem expedient and in particular to customers and others having dealings with the Company and to guarantee the performance of any contract or obligation and the payment of money of or by any such persons or companies and generally to give guarantee and indemnities not amounting to banking business with Banking Regulation Act, 1949.
7. To obtain any provisions, order, Act of the Government for enabling the Company to carry any of its objects in to effect or for effecting any modification of the Company's constitution.
8. To refer to or agree to refer any claims, demand, dispute or any other question by or against the Company or in which the Company is interested or concerned and whether between the Company and the member of members or his or their representatives or between the Company and third parties, to arbitration and to observe and perform and to do all acts, deeds, matters and things to carry out or enforce the awards.
9. Subject to the provision of Sections 73 of the Companies Act, 2013 and the Regulations made there under and the directions of Reserve Bank of India to borrow or raise or secure the payment of money from any Bank or Banks or any other person or person for the purpose of the Company main business in such manner and on such terms, with such rights, power and privileges as the Company may think fit particularly by issue of bonds, debentures, bills of exchange promissory notes or such other obligation or securities of the Company and with a view thereto to mortgage or charge the undertaking and all or any of the immovable and movable properties, present or future and all or any of the uncalled capital for the time being of the Company and to purchase, redeem or pay off any such securities

10. Subject to Section 180 of the Act, to sell lease, mortgage, grant licences, easements and other rights, over and in any other manner whatsoever, to transfer, deal with or dispose of the undertaking, property, assets, rights and effects of the Company or any part thereof, for such consideration as the Company may think fit and in particular for shares, stokes, debentures or other securities of any other Company whether or not having objects altogether or in part similar to those of the Company.
11. To establish, support or aid in establishment or support of associations, institutions, funds, trusts and conveniences, calculated to benefit the employees of the company or its predecessors in business of the dependents connections, relatives and estates of payments of and provide, subscribe or contribute towards places of instructions and recreation, hospitals and dispensaries, medical and other attendance or assistance, make, contribute or otherwise to assist or to grant money to charitable, benevolent, religious, scientific, national or other institutions or objects which shall have any moral or other claim to support or aid by the company either by reason of locality or of operation or of public and general utility or otherwise
12. To apply, tender, purchase or otherwise acquire any contracts, sub-contracts, licence and concessions for or in relation to objects or business herein mentioned or any of them and to undertake, execute, carry out, dispose of or otherwise turn to account the same.
13. To open, operate and maintain accounts of the Company whether current or savings or fixed or any kind of account in any bank(s) or with any banker, shroff or merchant banker, financial institutions within and outside India, subject to law for the time being in force and to pay in and draw money from such account(s) and accept, endorse, discount, execute, make and issue promissory notes, bills of exchange, hundies, warrants, debentures and such other negotiable instruments of all types.
14. To guarantee the payment of money unsecured or secured or payable or in respect of promissory notes, bonds, debentures, debenture-stock, contracts, mortgages, charges, obligations, instruments and securities of any company or of any authority, supreme, municipal, local or otherwise or of any persons whomsoever, whether incorporate or not incorporated and to guarantee or become sureties for the performance of any contracts or obligations as may be necessary for purpose of the Company.
15. To negotiate loans, to draw, accept, endorse, discount, buy, sell and deal in bills of exchange, promissory notes, bonds, debentures, coupons and other negotiable or transferable instruments and securities.
16. To promote any other company for the purposes of acquiring all or any of the property and liabilities of this Company or for any other purpose which may seem directly or indirectly calculated to benefit this Company.
17. To form, incorporate, promote any company or companies whether in India or elsewhere, having amongst its or their objects the acquisition of all or any other object or objects which in the management of its business or the development of its company in the management of its business or the development of its properties or otherwise prove advantageous to the Company and to pay all or any of the costs and expenses incurred in connection with any such promotion or incorporation and to remunerate any person or company in any manner it shall think fit for services rendered or to be rendered, in obtaining subscription for or placing or assisting to place or to obtain subscription for or for guaranteeing the subscription of or the placing of any shares in other Company held or owned by the Company or in which the Company or the conduct of its business or in or about the promotion of any other company in which the Company may have an interest.
18. To procure the registration, incorporation or recognition of the Company under the laws or regulations of any other country and to do all acts necessary for carrying on any business or activity of the Company in any foreign country.
19. To pay all or any expenses incurred in connection with the promotion, formation and incorporation of the company and advances for land building and machinery before incorporation for the business of the company or to contract with any person, firm or company and to remunerate any person or company for services rendered in or about the formation and promotion of the company or the conduct of its business.

(B) MATTERS WHICH ARE NECESSARY FOR FURTHERANCE OF THE OBJECTS SPECIFIED IN CLAUSE (A) ARE:—

1. To arrange collaboration between any foreign party or concern and the company or any other Indian parties or to act as trustees for foreign or Indian investors an collaborators and to carry out the terms of the agreement, concessions and Privileges and to obtain technical know-how from others collaborating with the company
2. To invest, other than in Company's own shares, the surplus funds of the Company, from time to time, in government securities, shares and securities, Future & Option and Currency Derivatives market as may from time to time be determined by the Directors, and from time to time to sell or vary all such investments and to execute all assignments, transfers, receipts and documents that may be necessary in that behalf
3. To enter into partnership or into any arrangement for sharing profits, union of interest, joint venture, reciprocal concession or co-operation with persons or companies carrying on or engaged in the main business or transaction of this Company and take over a partnership/proprietor firm whether registered under the Partnership Act or not and thereafter to continue to carry on the existing business of the partnership proprietorship firm on a going concern basis.
4. Subject to the provisions of the Act, to distribute among the members of the company dividends including bonus shares (including fractional share certificates out of profit accumulated profits or funds and resources of the company in any manner permissible under law.
5. To allot shares in this Company to be considered as fully or partly paid up in payment or consideration of any service or property of whatever description which the company may acquire.
6. To lend money and negotiate loans of every description and to transact business as promoters and financiers and monetary agents in India and elsewhere provided, that the Company shall not do any business within the meaning of Banking Regulation Act, 1949 and to negotiate loans, to draw, accept, endorse, discount, buy, sell and deal in bills of exchange, promissory notes, bonds, debentures, coupons and other negotiable or transferable instruments and securities. To make advances of such sum or sums of money upon or in respect of or for the purpose of raw materials, goods, machinery, stores or any other property, articles and things required for the purposes of the Company upon such terms with or without security, as the Company may deem expedient. To lent and advance or to give credit to such persons or companies and on such terms as may seem expedient and in particular to customers and others having dealings with the Company and to guarantee the performance of any contract or obligation and the payment of money of or by any such persons or companies and generally to give guarantee and indemnities not amounting to banking business with Banking Regulation Act, 1949.
7. To obtain any provisions, order, Act of the Government for enabling the Company to carry any of its objects in to effect or for effecting any modification of the Company's constitution.
8. To refer to or agree to refer any claims, demand, dispute or any other question by or against the Company or in which the Company is interested or concerned and whether between the Company and the member of members or his or their representatives or between the Company and third parties, to arbitration and to observe and perform and to do all acts, deeds, matters and things to carry out or enforce the awards.
9. Subject to the provision of Sections 73 of the Companies Act, 2013 and the Regulations made there under and the directions of Reserve Bank of India to borrow or raise or secure the payment of money from any Bank or Banks or any other person or person for the purpose of the Company main business in such manner and on such terms, with such rights, power and privileges as the Company may think fit particularly by issue of bonds, debentures, bills of exchange promissory notes or such other obligation or securities of the Company and with a view thereto to mortgage or charge the undertaking and all or any of the immovable and movable properties, present or future and all or any of the uncalled capital for the time being of the Company and to purchase, redeem or pay off any such securities

10. Subject to Section 180 of the Act, to sell lease, mortgage, grant licences, easements and other rights, over and in any other manner whatsoever, to transfer, deal with or dispose of the undertaking, property, assets, rights and effects of the Company or any part thereof, for such consideration as the Company may think fit and in particular for shares, stakes, debentures or other securities of any other company whether or not having objects altogether or in part similar to those of the Company.
11. To establish, support or aid in establishment or support of associations, institutions, funds, trusts and conveniences, calculated to benefit the employees of the company or its predecessors in business of the dependents connections, relatives and estates of payments of and provide, subscribe or contribute towards places of instructions and recreation, hospitals and dispensaries, medical and other attendance or assistance, make, contribute or otherwise to assist or to grant money to charitable, benevolent, religious, scientific, national or other institutions or objects which shall have any moral or other claim to support or aid by the company either by reason of locality or of operation or of public and general utility or otherwise
12. To apply, tender, purchase or otherwise acquire any contracts, sub-contracts, licence and concessions for or in relation to objects or business herein mentioned or any of them and to undertake, execute, carry out, dispose of or otherwise turn to account the same.
13. To open, operate and maintain accounts of the Company whether current or savings or fixed or any kind of account in any bank(s) or with any banker, shroff or merchant banker, financial institutions within and outside India, subject to law for the time being in force and to pay in and draw money from such account(s) and accept, endorse, discount, execute, make and issue promissory notes, bills of exchange, hundies, warrants, debentures and such other negotiable instruments of all types.
14. To guarantee the payment of money unsecured or secured or payable or in respect of promissory notes, bonds, debentures, debenture-stock, contracts, mortgages, charges, obligations, instruments and securities of any company or of any authority, supreme, municipal, local or otherwise or of any persons whomsoever, whether incorporate or not incorporated and to guarantee or become sureties for the performance of any contracts or obligations as may be necessary for purpose of the Company.
15. To negotiate loans, to draw, accept, endorse, discount, buy, sell and deal in bills of exchange, promissory notes, bonds, debentures, coupons and other negotiable or transferable instruments and securities.
16. To promote any other company for the purposes of acquiring all or any of the property and liabilities of this Company or for any other purpose which may seem directly or indirectly calculated to benefit this Company.
17. To form, incorporate, promote any company or companies whether in India or elsewhere, having amongst its or their objects the acquisition of all or any other object or objects which in the management of its business or the development of its company in the management of its business or the development of its properties or otherwise prove advantageous to the Company and to pay all or any of the costs and expenses incurred in connection with any such promotion or incorporation and to remunerate any person or company in any manner it shall think fit for services rendered or to be rendered, in obtaining subscription for or placing or assisting to place or to obtain subscription for or for guaranteeing the subscription of or the placing of any shares in other Company held or owned by the Company or in which the Company or the conduct of its business or in or about the promotion of any other company in which the Company may have an interest.
18. To procure the registration, incorporation or recognition of the Company under the laws or regulations of any other country and to do all acts necessary for carrying on any business or activity of the Company in any foreign country.
19. To pay all or any expenses incurred in connection with the promotion, formation and incorporation of the company and advances for land building and machinery before incorporation for the business of the company or to contract with any person, firm or company and to remunerate any person or company for services rendered in or about the formation and promotion of the company or the conduct of its business.

20. To distribute in specie or otherwise as may be resolved any property of assets of the company, the proceeds of sale or disposal of any property or assets of the Company including the debentures, or other securities of any other Company formed to take over the whole or any part of the assets or liability of the Company amongst the members, debenture holders and creditors in specie or in kind in the event of winding up.
21. Subject to the provisions of the Act to transfer or dispose of the undertaking of the Company, all or part of the assets, tangible or intangible and liabilities of the company as a going concern or to form companies in which the company may be absorbed or with which the company may be amalgamated, to absorb into and amalgamate with the companies formed by this Company or by others, and in all cases to receive or pay the consideration in the shape of cash shares, debentures, bonds, securities, transfer or exchange of property, present or future personal or real, reversions, rights or in any other shape.
22. To amalgamate, enter into partnership or make any arrangement for sharing profits union of interest, co-operation, joint ventures or reciprocal concession or for limiting competition, with any individual person or company carrying on or engaged in or about to carry on or engage in any business or transaction which the Company is authorised to carry on or engage in or which can be carried on in conjunction therewith or which is being conducted so as directly or indirectly to benefit the Company.
23. To enter into any arrangement for sharing profits, union of interest, co-operation, joint venture, reciprocal concession, agency or otherwise with any person or with any company (whether promoted or formed by the Company or not) carrying on or engaged in or about to carry on or engage in any business or transaction which the Company is authorised to carry on or engage in or any business or transaction capable of being conducted so as directly or indirectly to benefit the Company and to lend money to, guarantee the contracts of, or otherwise assist any such person or company, and to take or otherwise acquire (and whether by original application or otherwise) shares and securities of any such company and to sell, hold, re-issue, with or without guarantee or otherwise deal with the same.
24. To enter into any arrangement with any Government, Central, State, local or foreign authority, supreme, municipal, local or otherwise, or body corporate, firm or person, that may seem conducive to the Company's object or any of them, and to obtain from any such Government, authority, body corporate, firm or person, any concession, grants, decrees, rights, subsidies, loans, indemnities, sanctions, protection, charters, contracts, licences, powers and privileges, whatsoever, which the Company may think it desirable to obtain and to carry out, exercise and comply with the same. To obtain any order or Act of Legislature or Parliament for enabling the Company to obtain all powers and authorities necessary or expedient to carry out or extend any of the objects of the Company or for any other purpose which may seem expedient and to oppose any proceedings or applications which seem calculated directly or indirectly to prejudice the Company's interest.
25. To create any depreciation fund, reserve, reserve fund, sinking fund, insurance fund, or any special or other fund on account whether for repayment of redeemable preference shares, redemption of debentures or debenture stock, for special dividends, for equalising dividends, for repairing, improving, extending and maintaining any part of the property of the Company and /or for any other purpose whatsoever.
26. To do all or any of the above things and all such other things as are incidental or may be thought conducive to the attainment of the above objects or any of them in any part of the World and as principal, agent, contractors, trustees or otherwise and by or through trustees, agents or otherwise and either alone or in conjunction with others.
- 4<sup>th</sup>. **The Liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them.**
- 5<sup>th</sup>. **The Authorised Share Capital of the Company is Rs. 50,00,000/- (Rupees Fifty Lacs only) divided into 5,00,000 (Five Lacs) Equity Shares of Rs. 10/- (Rupees Ten only) each.**

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We, the several persons, whose names and addresses are subscribed, are desirous of being formed into a company in pursuance of this memorandum of association and we respectively agree to take the number of shares in the capital of company set against our respective names:

Name, description, occupation and addresses of each subscriber	Number and types of shares subscribed	Signature of each subscribers	Name, addresses, description, occupation and signature of witness
1. Vineet Chopra S/o. Raj Kumar Chopra R/o. B-20/41-B, Bhelupura, Mahmooorganj, Varanasi -221010, U. P. Occupation: Business	50,000 (Equity Shares)	Sd/-	I witness to subscribers who have subscribed and signed in my presence, further I have verified their Identity details for their identification and satisfied myself of their identification particulars as filled in.  Sd/- Ajay Kumar Jaiswal N-10/58-J-32, Lane No. 4, Sriram Nagar Colony, Near Manduadih Railway Station, Varanasi-221010, U. P. -Practicing Company Secretary- M. No. 5112
2. Vedant Chopra S/o. Vineet Chopra R/o. B-20/41-B, Bhelupura Mahmooorganj, Varanasi -221010, U.P. Occupation: Business	50,000 (Equity Shares)	Sd/-	
3. Subina Chopra D/o. Deo Prakash Manchandra R/o. B-20/41-B, Bhelupura, Chittupur, Varanasi- 221010, U. P. Occupation: Business	50,000 (Equity Shares)	Sd/-	
4. Vedika Chopra D/o. Vineet Chopra R/o. House No.B-20/41-B, Bhelupura, Varanasi – 221010, U.P. Occupation: Business	50, 000 (Equity Shares)	Sd/-	
5. Vatsala Chopra D/o. Vineet Chopra R/o. B-20/41-B, Bhelupura Chhitupur, Varanasi -221010 U.P.	50, 000 (Equity Shares)	Sd/-	

**THE COMPANIES ACT, 2013  
SCHEDULE I  
(See Sections 4 and 5)**

**TABLE - F**

**A COMPANY LIMITED BY SHARES**

**ARTICLES OF ASSOCIATION OF**

**WALLOP BREWING PRIVATE LIMITED**

**INTERPRETATION**

I. (1) In these regulations-

- (a) "the Act" means the Companies Act, 2013,
- (b) "the Seal" means the Common Seal of the Company.
- (c) "Company" means **WALLOP BREWING PRIVATE LIMITED**.
- (d) "Office" means the Registered Office of the Company.
- (e) "Directors" means the Directors of the Company and includes persons occupying the position of the Directors by whatever names called.
- (f) "Nominee Director" means a director nominated by any financial Institution in pursuance of the provisions of any law for the time being in force, or of any agreement, or appointed by any Government or any other person to represent its interests.
- (g) "PRIVATE COMPANY"

The Company is a Private Company within the meaning of Section 2(68) of the Companies Act, 2013 and accordingly:-

- (i) The right to transfer shares in the Company is restricted in the manner and to the extent hereinafter appearing;
- (ii) The number of members of the Company (exclusive of persons who are in the employment of the Company, and persons who having been formerly in the employment of the Company, were members of the Company while in the employment and have continued to be members after the employment ceased) shall be limited to two hundred;

Provided that for the purpose of this definition where two or more persons jointly hold one or more shares in the Company shall be treated as a single member, and

- (iii) Prohibits any invitation to the public to subscribe for any securities of the company;

Unless the context otherwise requires, words or expressions contained in these regulations shall bear the same meaning as in the Act or any statutory modification thereof in force at the date at which these regulations become binding on the company.

**SHARE CAPITAL AND VARIATION OF RIGHTS**

- I. 1. Subject to the provisions of the Act and these Articles, the shares in the capital of the company shall be under the control of the Directors who may issue, allot or otherwise dispose of the same or any of

them to such persons, in such proportion and on such terms and conditions and either at a premium or at par and at such time as they may from time to time think fit

2. (i) Every person whose name is entered as a member in the register of members shall be entitled to receive within two months after incorporation, in case of subscribers to the Memorandum of Association, or allotment or within one month after the application for the registration of transfer or transmission, or within such other period as the conditions of issue shall be provided
    - (a) One certificate for all his shares without payment of any charges, or
    - (b) Several certificates, each for one or more of his shares, upon payment of twenty rupees for each certificate after the first
  - (ii) Every certificate shall be under the seal and shall specify the shares to which it relates and the amount paid up thereon
  - (iii) In respect of any share or shares held jointly by several persons, the company shall not be bound to issue more than one certificate, and delivery of a certificate for a share to one of several joint holders shall be sufficient delivery to all such holders
3. (i) If any share certificate be worn out, defaced, mutilated or torn or if there be no further space on the back for endorsement of transfer, then upon production and surrender thereof to the company a new certificate may be issued in lieu thereof, and if any certificate is lost or destroyed then on proof thereof to the satisfaction of the company and on execution of such indemnity as the company may deem adequate, a new certificate in lieu thereof shall be given. Every certificate under this Article shall be issued on payment of twenty rupees for each certificate
  - (ii) The provisions of Articles (2) and (3) shall *mutatis mutandis* apply to debentures of the company
4. Except as required by law, no person shall be recognized by the company as holding any share upon a trust, and the company shall not be bound by, or be compelled in any way to recognize (even when given notice thereof) any equitable, contingent, future or partial interest in any share, or any interest in a fractional part of a share, or (except only as by these regulations or by law otherwise provided) any other rights in respect of any share except an absolute right to the entirety thereof in the registered holder
5. (i) The company may exercise the powers of paying commissions conferred by sub-section (4) of section 40, provided that the rate per cent or the amount of the commission paid or agreed to be paid shall be disclosed in the manner required by that section and rules made thereunder
  - (ii) The rate or amount of the commission shall not exceed the rate or amount prescribed in rules made under sub-section (6) of section 40.
  - (iii) The commission may be satisfied by the payment of cash or the allotment of fully or partly paid shares or partly in the one way and partly in the other.
6. (i) If at any time the share capital is divided into different classes of shares, the rights attached to any class (unless otherwise provided by the terms of issue of the shares of that class) may, subject to the provisions of section 48, and whether or not the company is being wound up, be varied with the consent in writing of the holders of three-fourths of the issued shares of that class, or with the sanction of a special resolution passed at a separate meeting of the holders of the shares of that class.
  - (ii) To every such separate meeting, the provisions of these regulations relating to general meetings shall *mutatis mutandis* apply, but so that the necessary quorum shall be at least two persons holding at least one-third of the issued shares of the class in question.
7. The rights conferred upon the holders of the shares of any class issued with preferred or other rights shall not, unless otherwise expressly provided by the terms of issue of the shares of that class, be deemed to be varied by the creation or issue of further shares ranking *pari passu* therewith
8. Subject to the provisions of section 55, any preference shares may, with the sanction of an ordinary

resolution, be issued on the terms that they are to be redeemed on such terms and in such manner as the company before the issue of the shares may, by special resolution, determine

**LIEN**

- 1. (i) The company shall have a first and paramount lien—
  - (a) on every share (not being a fully paid share), for all monies (whether presently payable or not) called, or payable at a fixed time, in respect of that share, and
  - (b) on all shares (not being fully paid shares) standing registered in the name of a single person, for all monies presently payable by him or his estate to the company.

Provided that the Board of directors may at any time declare any share to be wholly or in part exempt from the provisions of this clause.

- (ii) The company's lien, if any, on a share shall extend to all dividends payable and bonuses declared from time to time in respect of such shares.

- 2. The company may sell, in such manner as the Board thinks fit, any shares on which the company has a lien:  
Provided that no sale shall be made—

- (a) unless a sum in respect of which the lien exists is presently payable; or
- (b) until the expiration of fourteen days after a notice in writing stating and demanding payment of such part of the amount in respect of which the lien exists as is presently payable, has been given to the registered holder for the time being of the share or the person entitled thereto by reason of his death or insolvency.
  - (i) To give effect to any such sale, the Board may authorize some person to transfer the shares sold to the purchaser thereof.
  - (ii) The purchaser shall be registered as the holder of the shares comprised in any such transfer.
  - (iii) The purchaser shall not be bound to see to the application of the purchase money, nor shall his title to the shares be affected by any irregularity or invalidity in the proceedings in reference to the sale.
  - (i) The proceeds of the sale shall be received by the company and applied in payment of such part of the amount in respect of which the lien exists as is presently payable.
  - (ii) The residue, if any, shall, subject to a like lien for sums not presently payable as existed upon the shares before the sale, be paid to the person entitled to the shares at the date of the sale.

**CALLS ON SHARES**

- (i) The Board may, from time to time, make calls upon the members in respect of any monies unpaid on their shares (whether on account of the nominal value of the shares or by way of premium) and not by the conditions of allotment thereof made payable at fixed times:

Provided that no call shall exceed one-fourth of the nominal value of the share or be payable at less than one month from the date fixed for the payment of the last preceding call.

- (ii) Each member shall, subject to receiving at least fourteen days' notice specifying the time or times and place of payment, pay to the company, at the time or times and place so specified, the amount called on his shares.
- (iii) A call may be revoked or postponed at the discretion of the Board.

A call shall be deemed to have been made at the time when the resolution of the Board authorizing the call was passed and may be required to be paid by installments.

15. The joint holders of a share shall be jointly and severally liable to pay all calls in respect thereof
16. (I) If a sum called in respect of a share is not paid before or on the day appointed for payment thereof the person from whom the sum is due shall pay interest thereon from the day appointed for payment thereof to the time of actual payment at ten percent per annum or at such lower rate, if any, as the Board may determine
- (II) The Board shall be at liberty to waive payment of any such interest wholly or in part
17. (I) Any sum which by the terms of issue of a share becomes payable on allotment or at any time, whether on account of the nominal value of the share or by way of premium, shall, for the purposes of these regulations, be deemed to be a call duly made and payable on the date by which, by the terms of issue such sum becomes payable
- (II) In case of non-payment of such sum, all the relevant provisions of these regulations as to payment of interest and expenses, forfeiture or otherwise shall apply as if such sum had been a call made and notified.
18. The Board—
- (a) may, if it thinks fit, receive from any member willing to advance the same, all or any part of the monies uncalled and unpaid upon any shares held by him, and
- (b) upon all or any of the monies so advanced, may (until the same would, but for such advance, become presently payable) pay interest at such rate not exceeding, unless the ordinary or special meeting shall otherwise direct, twelve percent per annum, as may be agreed upon between the Board and the member paying the sum in advance.

#### TRANSFER OF SHARES

19. (I) The instrument of transfer of any share in the company shall be executed by or on behalf of both the transferor and transferee.
- (II) The transferor shall be deemed to remain a holder of the share until the name of transferee is entered in the register of members in respect thereof.
20. The Board may, subject to the right of appeal conferred by Section 58 decline to register—
- (a) the transfer of a share, not being a fully paid share, to a person of whom they do not approve
- (b) any transfer of shares on which the company has a lien
21. The Board may decline to recognize any instrument of transfer unless—
- (a) the instrument of transfer is in the form as prescribed in rules made under sub-section (1) of section 56;
- (b) the instrument of transfer is accompanied by the certificate of the shares to which it relates and such other evidence as the Board may reasonably require to show the right of the transferor to make the transfer; and
- (c) the instrument of transfer is in respect of only one class of shares.
22. On giving not less than seven days' previous notice in accordance with section 91 and rules thereunder, the registration of transfers may be suspended at such times and for such periods as the Board may from time to time determine:

Provided that such registration shall not be suspended for more than thirty days at any one time or for more than forty-five days in the aggregate in any year

### TRANSMISSION OF SHARES

23. (i) On the death of a member, the survivor or survivors where the member was a joint holder, and his nominee or nominees or legal representatives where he was a sole holder, shall be the only persons recognized by the company as having any title to his interest in the shares
- (ii) Nothing in clause (i) shall release the estate of a deceased joint holder from any liability in respect of any share which had been jointly held by him with other persons
24. (i) Any person becoming entitled to a share in consequence of the death or insolvency of a member may, upon such evidence being produced as may from time to time properly be required by the Board and subject as hereinafter provided, elect, either—
- (a) to be registered himself as holder of the share, or
- (b) to make such transfer of the share as the deceased or insolvent member could have made
- (ii) The Board shall, in either case, have the same right to decline or suspend registration as it would have had, if the deceased or insolvent member had transferred the share before his death or insolvency
25. (i) If the person so becoming entitled shall elect to be registered as holder of the share himself, he shall deliver or send to the company a notice in writing signed by him stating that he so elects
- (ii) If the person aforesaid shall elect to transfer the share, he shall testify his election by executing a transfer of the share
- (iii) All the limitations, restrictions and provisions of these regulations relating to the right to transfer and the registration of transfers of shares shall be applicable to any such notice or transfer as aforesaid as if the death or insolvency of the member had not occurred and the notice or transfer were a transfer signed by that member
6. A person becoming entitled to a share by reason of the death or insolvency of the holder shall be entitled to the same dividends and other advantages to which he would be entitled if he were the registered holder of the share, except that he shall not, before being registered as a member in respect of the share, be entitled in respect of it to exercise any right conferred by membership in relation to meetings of the company

Provided that the Board may, at any time, give notice requiring any such person to elect either to be registered himself or to transfer the share, and if the notice is not complied with within ninety days, the Board may thereafter withhold payment of all dividends, bonuses or other monies payable in respect of the share, until the requirements of the notice have been complied with.

### FORFEITURE OF SHARES

7. If a member fails to pay any call, or installment of a call, on the day appointed for payment thereof, the Board may, at any time thereafter during such time as any part of the call or installment remains unpaid, serve a notice on him requiring payment of so much of the call or installment as is unpaid, together with any interest which may have accrued.
8. The notice aforesaid shall—
- (a) Name a further day (not being earlier than the expiry of fourteen days from the date of service of the notice) on or before which the payment required by the notice is to be made, and
- (b) state that, in the event of non-payment on or before the day so named, the shares in respect of which the call was made shall be liable to be forfeited.
9. If the requirements of any such notice as aforesaid are not complied with, any share in respect of which the notice has been given may, at any time thereafter, before the payment required by the notice has been made, be forfeited by a resolution of the Board to that effect.

30. (I) A forfeited share may be sold or otherwise disposed of on such terms and in such manner as the Board thinks fit.
- (II) At any time before a sale or disposal as aforesaid, the Board may cancel the forfeiture on such terms as it thinks fit.
31. (i) A person whose shares have been forfeited shall cease to be a member in respect of the forfeited shares, but shall, notwithstanding the forfeiture, remain liable to pay to the company all monies which, at the date of forfeiture, were presently payable by him to the company in respect of the shares.
- (ii) The liability of such person shall cease if and when the company shall have received payment of all such monies in respect of the shares.
32. (I) A duly verified declaration in writing that the declarant is a director, the manager or the secretary of the company, and that a share in the company has been duly forfeited on a date stated in the declaration, shall be conclusive evidence of the facts therein stated as against all persons claiming to be entitled to the share.
- (II) The company may receive the consideration, if any, given for the share on any sale or disposal thereof and may execute a transfer of the share in favour of the person to whom the share is so disposed of.
- (III) The transferee shall thereupon be registered as the holder of the share.
- (IV) The transferee shall not be bound to see to the application of the purchase money, if any, nor shall his title to the share be affected by any irregularity or invalidity in the proceedings in reference to the forfeiture, sale or disposal of the share.
33. The provisions of these regulations as to forfeiture shall apply in the case of non-payment of any sum which, by the terms of issue of a share, becomes payable at a fixed time, whether on account of the nominal value of the share or by way of premium, as if the same had been payable by virtue of a call made and notified.

#### ALTERATION OF CAPITAL

34. The company may, from time to time, by ordinary resolution increase the share capital by such sum, to be divided into shares of such amount, as may be specified in the resolution.
35. Subject to the provisions of section 61, the company may, by ordinary resolution—
- (a) Consolidate and divide all or any of its share capital into shares of larger amount than its existing shares;
- (b) Convert all or any of its fully paid-up shares into stock, and reconvert that stock into fully paid-up shares of any denomination;
- (c) sub-divide its existing shares or any of them into shares of smaller amount than is fixed by its memorandum;
- (d) Cancel any shares which, at the date of the passing of the resolution, have not been taken up or agreed to be taken by any person.
36. Where shares are converted into stock—
- (a) the holders of stock may transfer the same or any part thereof in the same manner as, and subject to the same regulations under which, the shares from which the stock arose might before conversion have been transferred, or as near thereto as circumstances admit. Provided that the Board may, from time to time, fix the minimum amount of stock transferable, and that such minimum shall not exceed the nominal amount of the shares from which the stock arose.

- (b) the holders of stock shall, according to the amount of stock held by them, have the same rights, privileges and advantages as regards dividends, voting at meetings of the company, and other matters, as if they held the shares from which the stock arose, but no such privilege or advantage (except participation in the dividends and profits of the company and in the assets on winding up) shall be conferred by an amount of stock which would not, if existing in shares, have conferred that privilege or advantage
  - (c) Such of the regulations of the company as are applicable to paid up shares shall apply to stock and the words "share" and "shareholder" in those regulations shall include "stock" and "stock holder" respectively.
7. The company may, by special resolution, reduce in any manner and with, and subject to, any incident authorised and consent required by law—
- (a) Its share capital;
  - (b) Any capital redemption reserve account; or
  - (c) Any share premium account.

### CAPITALIZATION OF PROFITS

3. (i) The company in general meeting may, upon the recommendation of the Board, resolve—
- (a) that it is desirable to capitalize any part of the amount for the time being standing to the credit of any of the company's reserve accounts, or to the credit of the profit and loss account, or otherwise available for distribution; and
  - (b) that such sum be accordingly set free for distribution in the manner specified in clause (ii) amongst the members who would have been entitled thereto, if distributed by way of dividend and in the same proportions.
- (ii) The sum aforesaid shall not be paid in cash but shall be applied, subject to the provision contained in clause (iii), either in or towards—
- (A) paying up any amounts for the time being unpaid on any shares held by such members respectively;
  - (B) Paying up in full, unissued shares of the company to be allotted and distributed, credited as fully paid-up, to and amongst such members in the proportions aforesaid;
  - (C) Partly in the way specified in sub-clause (A) and partly in that specified in sub-clause (B);
  - (D) A securities premium account and a capital redemption reserve account may, for the purposes of this regulation, be applied in the paying up of unissued shares to be issued to members of the company as fully paid bonus shares;
  - (E) The Board shall give effect to the resolution passed by the company in pursuance of this regulation.
- (i) Whenever such a resolution as aforesaid shall have been passed, the Board shall—
- (a) make all appropriations and applications of the undivided profits resolved to be capitalized thereby, and all allotments and issues of fully paid shares if any, and
  - (b) generally do all acts and things required to give effect thereto.
- (ii) The Board shall have power—
- (a) to make such provisions, by the issue of fractional certificates or by payment in cash or otherwise as it thinks fit, for the case of shares becoming distributable in fractions; and

(b) to authorize any person to enter, on behalf of all the members entitled thereto, into an agreement with the company providing for the allotment to them respectively, of fully paid-up, of any further shares to which they may be entitled upon such capitalization, as the case may require, for the payment by the company on their behalf, by the issue thereto of their respective proportions of profits resolved to be capitalized, of the amount of any part of the amounts remaining unpaid on their existing shares.

(iii) Any agreement made under such authority shall be effective and binding on such members.

#### BUY-BACK OF SHARES

40. Notwithstanding anything contained in these articles but subject to the provisions of sections 69, 70, 71, any other applicable provision of the Act or any other law for the time being in force, the company may purchase its own shares or other specified securities.

#### GENERAL MEETINGS

41. All general meetings other than annual general meeting shall be called extraordinary general meeting. General Meeting, whether an Annual General Meeting or Extra Ordinary General Meeting of the Company may be called by giving 7 days clear notice thereof in writing to the members of the Company.

42. (i) The Board may, whenever it thinks fit, call an extraordinary general meeting.

(ii) If at any time directors capable of acting who are sufficient in number to form a quorum are within India, any director or any two members of the company may call an extraordinary general meeting in the same manner, as nearly as possible, as that in which such a meeting may be called by the Board.

#### PROCEEDINGS AT GENERAL MEETINGS

43. (i) No business shall be transacted at any general meeting unless a quorum of members is present at the time when the meeting proceeds to business.

(ii) Save as otherwise provided herein, the quorum for the general meetings shall be as provided in section 103.

44. The chairperson, if any, of the Board shall preside as Chairperson at every general meeting of the company.

45. If there is no such Chairperson, or if he is not present within fifteen minutes after the time appointed for holding the meeting, or is unwilling to act as chairperson of the meeting, the directors present shall choose one of their members to be Chairperson of the meeting.

46. If at any meeting no director is willing to act as Chairperson or if no director is present within fifteen minutes after the time appointed for holding the meeting, the members present shall choose one of their members to be Chairperson of the meeting.

#### ADJOURNMENT OF MEETING

47. (i) The Chairperson may, with the consent of any meeting at which a quorum is present, and shall, if directed by the meeting, adjourn the meeting from time to time and from place to place.

(ii) No business shall be transacted at any adjourned meeting other than the business left unfinished at the meeting from which the adjournment took place.

(iii) When a meeting is adjourned for thirty days or more, notice of the adjourned meeting shall be given as in the case of an original meeting.

(iv) Save as aforesaid, and as provided in section 103 of the Act, it shall not be necessary to give notice of an adjournment or of the business to be transacted at an adjourned meeting.

### VOTING RIGHTS

48. Subject to any rights or restrictions for the time being attached to any class or classes of shares,—
- (a) on a show of hands, every member present in person shall have one vote; and
  - (b) on a poll, the voting rights of members shall be in proportion to his share in the paid-up equity share capital of the company.
49. A member may exercise his vote at a meeting by electronic means in accordance with section 108 and shall vote only once.
50. (i) In the case of joint holders, the vote of the senior who tenders a vote, whether in person or by proxy shall be accepted to the exclusion of the votes of the other joint holders.
- (ii) For this purpose, seniority shall be determined by the order in which the names stand in the register of members.
51. A member of unsound mind, or in respect of whom an order has been made by any court having jurisdiction in lunacy, may vote, whether on a show of hands or on a poll, by his committee or other legal guardian, and any such committee or guardian may, on a poll, vote by proxy.
52. Any business other than that upon which a poll has been demanded may be preceded with, pending the taking of the poll.
53. No member shall be entitled to vote at any general meeting unless all calls or other sums presently payable by him in respect of shares in the company have been paid.
54. (i) No objection shall be raised to the qualification of any voter except at the meeting or adjourned meeting at which the vote objected to is given or tendered, and every vote not disallowed at such meeting shall be valid for all purposes.
- (ii) Any such objection made in due time shall be referred to the Chairperson of the meeting, whose decision shall be final and conclusive.

### PROXY

55. The instrument appointing a proxy and the power-of-attorney or other authority, if any, under which it is signed or a notarized copy of that power or authority, shall be deposited at the registered office of the company not less than 48 hours before the time for holding the meeting or adjourned meeting at which the person named in the instrument proposes to vote, or, in the case of a poll, not less than 24 hours before the time appointed for the taking of the poll; and in default the instrument of proxy shall not be treated as valid.
6. An instrument appointing a proxy shall be in the form as prescribed in the rules made under section 105.
7. A vote given in accordance with the terms of an instrument of proxy shall be valid, notwithstanding the previous death or insanity of the principal or the revocation of the proxy or of the authority under which the proxy was executed, or the transfer of the shares in respect of which the proxy is given:

Provided that no intimation in writing of such death, insanity, revocation or transfer shall have been received by the company at its office before the commencement of the meeting or adjourned meeting at which the proxy is used.

### BOARD OF DIRECTORS

8. The number of the directors and the names of the first directors shall be determined in writing by the subscribers of the memorandum or a majority of them. The following shall be the first directors:
1. Vineet Chopra
  2. Vedant Chopra
  3. Subina Chopra
  4. Vedika Chopra
  5. Vatsala Chopra

59. (i) The remuneration of the directors shall, in so far as it consists of a monthly payment, be deemed to accrue from day-to-day.
- (ii) In addition to the remuneration payable to them in pursuance of the Act, the directors shall be entitled to all travelling, hotel and other expenses properly incurred by them—
- (a) in attending and returning from meetings of the Board of Directors or any committee thereof or general meetings of the company; or
- (b) in connection with the business of the company.
60. The Board may pay all expenses incurred in getting up and registering the company.
61. The company may exercise the powers conferred on it by section 88 with regard to the keeping of a register; and the Board may (subject to the provisions of that section) make and vary such regulations as it may think fit respecting the keeping of any such register.
62. All cheques, promissory notes, drafts, hundis, bills of exchange and other negotiable instruments, and receipts for monies paid to the company, shall be signed, drawn, accepted, endorsed, or otherwise executed, as the case may be, by such person and in such manner as the Board shall from time to time by resolution determine.
63. Every director present at any meeting of the Board or of a committee thereof shall sign his name in a book to be kept for that purpose. The Board may appoint one or more Directors as the Managing Director or Joint Managing Director or the whole time Director for the management of Company's affairs and to enter into an agreement with him in such terms and conditions as they may deem fit. The Directors, Managing Director or Joint Managing Directors and whole time Directors may be paid such remuneration, as may be determined by the Board from time to time, either by way of monthly, quarterly or annual payment or at a specified percentage on sales / receipts or net profit of the Company or partly by one way and partly by others. **Sri Vedant Chopra shall be the First Managing Director of the Company.**
- The Managing Director or Joint Managing Directors shall, except such powers as the Companies Act 1956 expressly directs or requires to be exercised or done by the Company in the General Meeting or by the Directors in the Board's Meeting, be entitled to exercise the powers and functions for the management of the whole affairs of the Company subject to provision of Section 179 of the Act and he/she may, by delegation of authority from the Board of Directors, incur preliminary expenses, open any Bank Accounts, borrow or raise loan, acquire and pay and dispose of property, appoint attorney, purchase shares, stocks, products, engage employees, appoint trustees, make financial arrangement, draw cheques, initiate proceedings, make investment, lend money, make contracts and make advances and payment.
64. (i) Subject to the provisions of section 149, the Board shall have power at any time, and from time to time, to appoint a person as an additional director, nominee director, provided the number of additional directors and nominee directors together shall not at any time exceed the maximum strength fixed for the Board by the articles.
- (ii) Such person shall hold office only up to the date of the next annual general meeting of the company but shall be eligible for appointment by the company as a director at that meeting subject to the provisions of the Act.

#### PROCEEDINGS OF THE BOARD

65. (i) The Board of Directors may meet for the conduct of business, adjourn and otherwise regulate its meetings, as it thinks fit.
- (ii) A director may, and the manager or secretary on the requisition of a director shall, at any time, summon a meeting of the Board.
66. (i) Save as otherwise expressly provided in the Act, questions arising at any meeting of the Board shall be decided by a majority of votes.
- (ii) In case of an equality of votes, the Chairperson of the Board, if any, shall have a second or casting vote.

67. The continuing directors may act notwithstanding any vacancy in the Board; but, if and so long as their number is reduced below the quorum fixed by the Act for a meeting of the Board, the continuing directors or director may act for the purpose of increasing the number of directors to that fixed for the quorum, or of summoning a general meeting of the company, but for no other purpose
68. (i) The Board may elect a Chairperson of its meetings and determine the period for which he is to hold office.
- (ii) If no such Chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the directors present may choose one of their number to be Chairperson of the meeting.
69. (i) The Board may, subject to the provisions of the Act, delegate any of its powers to committees consisting of such member or members of its body as it thinks fit.
- (ii) Any committee so formed shall, in the exercise of the powers so delegated, conform to any regulations that may be imposed on it by the Board
70. (i) A committee may elect a Chairperson of its meetings.
- (ii) If no such Chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the members present may choose one of their members to be Chairperson of the meeting.
71. (i) A committee may meet and adjourn as it thinks fit.
- (ii) Questions arising at any meeting of a committee shall be determined by a majority of votes of the members present, and in case of an equality of votes, the Chairperson shall have a second or casting vote.
72. All acts done in any meeting of the Board or of a committee thereof or by any person acting as a director, shall, notwithstanding that it may be afterwards discovered that there was some defect in the appointment of any one or more of such directors or of any person acting as aforesaid, or that they or any of them were disqualified, be as valid as if every such director or such person had been duly appointed and was qualified to be a director.
73. Save as otherwise expressly provided in the Act, a resolution in writing, signed by all the members of the Board or of a committee thereof, for the time being entitled to receive notice of a meeting of the Board or committee, shall be valid and effective as if it had been passed at a meeting of the Board or committee, duly convened and held.

**Chief Executive Officer, Manager, Company Secretary Or Chief Financial Officer**

74. Subject to the provisions of the Act—
- (i) A chief executive officer, manager, company secretary or chief financial officer may be appointed by the Board for such term, at such remuneration and upon such conditions as it may think fit; and any chief executive officer, manager, company secretary or chief financial officer so appointed may be removed by means of a resolution of the Board;
- (ii) A director may be appointed as chief executive officer, manager, company secretary or chief financial officer.
75. A provision of the Act or these regulations requiring or authorizing a thing to be done by or to a director and chief executive officer, manager, company secretary or chief financial officer shall not be satisfied by its being done by or to the same person acting both as director and as, or in place of, chief executive officer, manager, company secretary or chief financial officer.

**THE SEAL**

76. (i) (i) The Company may or may not have a seal as the Board may decide and it shall provide for the

safe custody of the seal.

- (ii) The seal of the company shall not be affixed to any instrument except by the authority of a resolution of the Board or of a committee of the Board authorised by it in that behalf, and except in the presence of at least two directors and of the secretary or such other person as the Board may appoint for the purpose, and those two directors and the secretary or other person aforesaid shall sign every instrument to which the seal of the company is so affixed in their presence.

#### DIVIDENDS AND RESERVE

77. The company in general meeting may declare dividends, but no dividend shall exceed the amount recommended by the Board.
78. Subject to the provisions of section 123, the Board may from time to time pay to the members such dividends as appear to it to be justified by the profits of the company.
79. (i) The Board may, before recommending any dividend, set aside out of the profits of the company such sums as it thinks fit as a reserve or reserves which shall, at the discretion of the Board, be applicable for any purpose to which the profits of the company may be properly applied, including provision for meeting contingencies or for equalizing dividends, and pending such application, may at the like discretion, either be employed in the business of the company or be invested in such investments (other than shares of the company) as the Board may, from time to time, think fit.
- (ii) The Board may also carry forward any profits which it may consider necessary not to divide, and set aside as a reserve.
80. (i) Subject to the rights of persons, if any, entitled to shares with special rights as to dividends, dividends shall be declared and paid according to the amounts paid or credited as paid on shares in respect whereof the dividend is paid, but if and so long as nothing is paid upon any of such shares in the company, dividends may be declared and paid according to the amounts of shares.
- (ii) No amount paid or credited as paid on a share in advance of calls shall be treated for the purpose of this regulation as paid on the share.
- (iii) All dividends shall be apportioned and paid proportionately to the amounts paid or credited as paid on the shares during any portion or portions of the period in respect of which the dividend is paid, but if any share is issued on terms providing that it shall rank for dividend as from a particular date, such share shall rank for dividend accordingly.
81. The Board may deduct from any dividend payable to any member all sums of money, if any, presently payable by him to the company on account of calls or otherwise in relation to the shares of the company.
82. (i) Any dividend, interest or other monies payable in cash in respect of shares may be paid by cheque or warrant sent through the post directed to the registered address of the holder or, in the case of joint holders, to the registered address of that one of the joint holders who is first named on the register of members, or to such person and to such address as the holder or joint holders may in writing direct.
- (ii) Every such cheque or warrant shall be made payable to the order of the person to whom it is sent.
83. Any one of two or more joint holders of a share may give effective receipts for any dividends, bonuses or other monies payable in respect of such share.
84. Notice of any dividend that may have been declared shall be given to the persons entitled to share therein in the manner mentioned in the Act.
85. No dividend shall bear interest against the company.

**ACCOUNTS**

86. (I) The Board shall from time to time determine whether and to what extent and at what times and places and under what conditions or regulations, the accounts and books of the company, or any of them, shall be open to the inspection of members not being directors.
- (II) No member (not being a director) shall have any right of inspecting any record or book or document of the company except as conferred by law or authorised by the Board or by the company in general meeting.

**WINDING UP**

87. Subject to the provisions of Chapter XX of the Act and rules made there under—
- (i) If the company shall be wound up, the liquidator may, with the sanction of a special resolution of the company and any other sanction required by the Act, divide amongst the members, in species or kind, the whole or any part of the assets of the company, whether they shall consist of property of the same kind or not.
- (ii) For the purpose aforesaid, the liquidator may set such value as he deems fair upon any property to be divided as aforesaid and may determine how such division shall be carried out as between the members or different classes of members.
- (iii) The liquidator may, with the like sanction, vest the whole or any part of such assets in trustees upon such trusts for the benefit of the contributories if he considers necessary, but so that no member shall be compelled to accept any shares or other securities whereon there is any liability.

**INDEMNITY**

88. Every officer of the company shall be indemnified out of the assets of the company against any liability incurred by him in defending any proceedings, whether civil or criminal, in which judgement is given in his favour or in which he is acquitted or in which relief is granted to him by the court or the Tribunal

We, the several persons whose names, addresses and descriptions are subscribed hereunder, desirous being formed into Company, in pursuance of this Articles of Association:

Name, description, occupation and addresses of each subscriber	Signature of each subscribers	Name, addresses, description, occupation and signature of witness
1. Vineet Chopra S/o. Raj Kumar Chopra R/o. B-20/41-B, Bhelupura, Mahmoorganj, Varanasi -221010, U.P. Occupation: Business	Sd/-	I witness to subscribers who have subscribed and signed in my presence, further I have verified their Identity details for their identification and satisfied myself of their identification particulars as filled in.
2. Vedant Chopra S/o. Vineet Chopra R/o. B-20/41-B, Bhelupura Mahmoorganj, Varanasi -221010 U.P. Occupation: Business	Sd/-	
3. Subina Chopra D/o. Deo Prakash Manchandra R/o. B-20/41-B, Bhelupura, Chittupur, Varanasi- 221010, U.P. Occupation: Business	Sd/-	
4. Vedika Chopra D/o. Vineet Chopra R/o. House No.B-20/41-B, Bhelupura, Varanasi – 221010, U.P. Occupation: Business	Sd/-	
5. Vatsala Chopra D/o. Vineet Chopra R/o. B-20/41-B, Bhelupura Chhitupur, Varanasi -221010, U.P. Occupation: Business	Sd/-	

Sd/-

Ajay Kumar Jaiswal

N-10/58-J-32, Lane No. 4, Sriram Nagar Colony,

Near Manduadih Railway Station, Varanasi-221010, U. P.

-Practicing Company Secretary-

M. No. 5112

189



सत्यमेव जयते

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number :09AADCW1105A1ZZ

1.	Legal Name	WALLOP BREWING PRIVATE LIMITED			
2.	Trade Name, if any	WALLOP BREWING PRIVATE LIMITED			
3.	Additional trade names, if any				
4.	Constitution of Business	Private Limited Company			
5.	Address of Principal Place of Business	B-20/41-B-1, BHELUPUR, VARANASI, Varanasi, Uttar Pradesh, 221010			
6.	Date of Liability				
7.	Date of Validity	From	30/11/2021	To	Not Applicable
8.	Type of Registration	Regular	 Validity unknown		
9.	Particulars of Approving Authority	Digitally signed by GS GOODS AND SERVICES TAX NETWORK(4) Date: 2022.08.23 15:01:24 IST			
Signature					
Name	Sudhir Kumar				
Designation	Superintendent				
Jurisdictional Office	Varanasi Sector-8				
9. Date of issue of Certificate	23/08/2022				
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 23/08/2022 by the jurisdictional authority.

**Details of Additional Place of Business(s)**

GSTIN 09AADCW1105A1ZZ  
Legal Name WALLOP BREWING PRIVATE LIMITED  
Trade Name, if any WALLOP BREWING PRIVATE LIMITED  
Additional trade names, if any






Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	FCI GODOWN, 2290, WALLOP BREWING PVT LTD, GULRAHWA VILLAGE, Lohra, Robertsganj, Sonbhadra, Uttar Pradesh, 231216



GSTIN 09AADCW1105A1ZZ  
 Legal Name WALLOP BREWING PRIVATE LIMITED  
 Trade Name, if any WALLOP BREWING PRIVATE LIMITED  
 Additional trade names, if any

**Details of Managing / Whole-time Directors and Key Managerial Persons**

1		Name	VEDANT CHOPRA
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
2		Name	VINEET CHOPRA
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
3		Name	SUBINA CHOPRA
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
4		Name	VEDIKA CHOPRA
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
5		Name	VATSALA CHOPRA
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

ई- स्थायी लेखा संख्या कार्ड  
e - Permanent Account Number (e-PAN) Card  
AADCW1105A

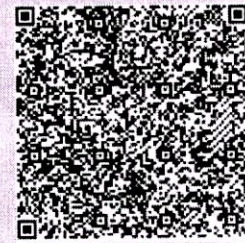
नाम / Name

WALLOP BREWING PRIVATE LIMITED

निगमन/गठन की तारीख

11/11/2021

Date of Incorporation / Formation



Signature valid

Digitally signed by  
Income Tax Dept  
Date: 2021.11.11 04:20:09  
GMT+05:30

- Permanent Account Number (PAN) facilitate Income Tax Department linking of various documents, including payment of taxes, assessment, tax demand tax arrears, matching of information and easy maintenance & retrieval of electronic information etc. relating to a taxpayer. स्थायी लेखा संख्या (पैन) एक करदाता से संबंधित विभिन्न दस्तावेजों को जोड़ने में आयकर विभाग को सहायक होता है, जिसमें करों के भुगतान, आकलन, कर मांग, टैक्स बकाया, सूचना के विनिमय और इलेक्ट्रॉनिक जानकारी का आसान रखरखाव व बहाली आदि भी शामिल है।
- Linking of PAN is now mandatory for several transactions specified under Income Tax Act, 1961 (Refer Rule 114B of Income Tax Rules, 1962) आयकर अधिनियम, 1961 के तहत निर्दिष्ट कई लेनदेन के लिए स्थायी लेखा संख्या (पैन) का उल्लेख अब अनिवार्य है (आयकर नियम, 1962 के नियम 114B, का संदर्भ ले)
- Possessing or using more than one PAN is against the law & may attract penalty of upto Rs. 10,000. एक से अधिक स्थायी लेखा संख्या (पैन) का रखना या उपयोग करना, कानून के विरुद्ध है और इसके लिए 10,000 रुपये तक का दंड लगाया जा सकता है।
- The PAN Card enclosed contains Enhanced QR Code which is readable by a specific Android Mobile App. Keyword to search this specific Mobile App on Google Play Store is "Enhanced QR Code Reader for PAN Card." मंचन पैन कार्ड में एनहांस क्वोड शामिल है जो एक विशिष्ट एंड्रॉइड मोबाइल ऐप द्वारा पठनीय है। Google Play Store पर इस विशिष्ट मोबाइल ऐप को खोजने के लिए कीवर्ड "Enhanced QR Code Reader for PAN Card" है।

Cut

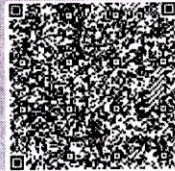
आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड  
Permanent Account Number Card

AADCW1105A



नाम / Name  
WALLOP BREWING PRIVATE LIMITED

निगमन/गठन की तारीख  
Date of Incorporation/Formation  
11/11/2021

इस कार्ड के खोने/पाने पर कृपया सूचित करें/जोटाएं:

आयकर पैन सेवा इकाई, एन एस डी यूएन  
5 वीं मंजिल, मंत्री स्टर्लिंग,  
प्लॉट नं. 341, सर्वे नं. 997/8,  
मॉडल कॉलोनी, दीप बंगला चौक के पास,  
पुणे - 411 016.

If this card is lost / someone's lost card is found,  
please inform / return to:

Income Tax PAN Services Unit, NSDL  
5th Floor, Mantri Sterling,  
Plot No. 341, Survey No. 997/8,  
Model Colony, Near Deep Bungalow Chowk,  
Pune - 411 016.

Tel: 91-20-2721 8080, Fax: 91-20-2721 8081  
e-mail: tininfo@nsdl.co.in

Electronically issued and Digitally signed ePAN is a valid mode of issue of Permanent Account Number (PAN) post amendments in clause (c) in the Explanation occurring after sub-section (8) of Section 139A of Income Tax Act, 1961 and sub-rule (6) of Rule 114 of the Income Tax Rules, 1962. For more details, [click here](#)

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA



Nov 11, 2021

Ref.No : 88305917598253/TAN/NEW

TO,  
WALLOP-BREWING PRIVATE LIMITED  
B-20/41-B-1  
BHELUPUR

VARANASI, VARANASI-221001  
UTTAR PRADESH  
TEL. NO.:7838790501

Sir/Madam,

**Sub : Allotment of Tax Deduction Account Number  
(TAN) as per Income Tax Act,1961**

Kindly refer to your application (Form 49B) dated Nov 11, 2021 for the allotment of Tax Deduction Account Number.

In this connection, the following TAN has been issued to you/your organisation:

**ALDW00322A**

Please quote the same in all TDS challans, TDS Certificates, TDS returns, Tax Collection at Source (TCS) returns as well as other documents pertaining to such transactions.

Quoting of TAN on all TDS returns and challans for payment of TDS is necessary to ensure credit of TDS paid by you and faster processing of TDS returns.

The above TAN should also be used as Tax Collections at Source Account Number under section 206CA.

Kindly note that it is mandatory to quote TAN while furnishing TDS returns, including e-TDS returns. e-TDS returns will not be accepted if TAN is not quoted.

This supersedes all the Tax Deduction / Collection Account Number, allotted to you earlier.

Income Tax Department

Signature valid

Digitally signed by e-Governance Infrastructure Ltd  
Date: 2021.11.11 09:47:37  
GMT+05:30  
Reason: TAN sign  
Location: Mumbai

Caution : Income Tax Department does not send e-mails regarding refunds and does not seek any taxpayer information like username, password, details of ATM, bank accounts, credit cards, etc. Taxpayers are advised not to part with such information on the basis of emails.



सत्यमेव जयते

**Government of India**  
**Ministry of Commerce and Industry**  
**Directorate General of Foreign Trade**  
**Office of the Joint Director General of Foreign Trade, Varanasi**  
**B-38/1-A-2, Tulsipur**

**Importer-Exporter Code**

This is to certify that **WALLOP BREWING PRIVATE LIMITED** is issued an Importer-Exporter Code (IEC) **AADCW1105A** with details as follows -

IEC	AADCW1105A
स्थाई खाता सं.(पैन) /PAN	AADCW1105A
फर्म का नाम/Firm Name	WALLOP BREWING PRIVATE LIMITED
निगम की प्रकृति /Nature of Concern	Private Limited
जारी करने की तारीख/Date of Issue	17/12/2021
पता/Registered Address	B-20/41-B-1., BHELUPUR, VARANASI, VARANASI, UTTAR PRADESH, 221010
धारक का नाम / Name of the Signatory	Vedant Chopra
Director / Partner Details	Refer online at <a href="https://dgft.gov.in">https://dgft.gov.in</a> or scan the QR Code
शाखा/इकाई /Branch Details	Refer online at <a href="https://dgft.gov.in">https://dgft.gov.in</a> or scan the QR Code

Last Modified : 17/12/2021

File Number : DGHIECPAPPLY00002737AM22




**Note :** This is a system-generated certificate. Authenticity / Updated details of the IEC can be checked at official DGFT website <https://dgft.gov.in> by entering the IEC and Firm Name under Services > View Any IEC Details. You can also authenticate the certificate by scanning the QR code.



**Government of India**  
**Food Safety and Standards Authority of India**  
**Food Safety Compliance System (FoSCoS)**  
<https://foscoss.fssai.gov.in>



**Receipt**

<b>Reference No:</b>	10211227103129358	<b>Date:</b>	30-12-2021
<b>Name of Company/ Organization:</b>	Wallop Brewing Pvt. Ltd.	<b>Category of License:</b>	[Central License] [Uttar Pradesh] [New License]
<b>Premises Address :</b>	B-20/41-B-1, Bhelupura, Varanasi Tahsil, Varanasi, Uttar Pradesh, 221010		
<b>Kind of Business:</b>	Trade/Retail - Importer		
<b>Mode of Payment:</b>	Razorpay		
<b>Fee Paid:</b>	Rs 7500.00 (1 Year(s))		
<b>Transaction No.:</b>	141619919456641		
<b>RazorPay ID:</b>	pay_Idb2GcVS3OUBmh		

**Note:**

1. FSSAI doesn't contact applicants over telephone for License/ Registration. Queries relating to License/Registration are only raised online. License related complaints may be reported at helpdesk - 1800110100 and helpdesk-foscoss@fssai.gov.in.
2. In case you receive queries by authorities on your application, You are required to respond within 30 days to avoid rejection of your application by login into FSSAI's Food Safety Compliance System (<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
3. You must keep a copy of Form B (application) for any kind of communication with the authorities till obtaining License.



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192154/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 11/10/2023

To,

M/s

**WALLOP BREWING PRIVATE LIMITED**

Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra,  
UP,SONBHADRA,231216

Application Id- 22628453
-----------------------------

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **WALLOP BREWING PRIVATE LIMITED** located at **Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA WALLOP BREWING PRIVATE LIMITED granted for the period from **11/10/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BEER @ 4800 KL/Annum	4800	Kilo Liters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	LPG fired Boiler of 1 TPH	LPG	02	Particulate Matter	AS PER E(P) ACT 1986
2	DG SET 250 (2) KVA	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986
3	DG SET 82 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	NA
2	01	Particulate Matter	AS PER BOARD NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This Consent To Operate is granted to M/s WALLOP BREWING COMPANY for production of Beer @ 48000 Hecto Litre Per Year and as By Product- Spent Grain @ 25 Metric Tonn Per Day and Carbon Dioxide @ 100 Metric Tonn Per Day at Arazi No. 2290 Village-Lohara, Gulrahwa, Pargana-Ahraura,

Tehsil Robertsganj, District-Sonbhadra.

2. Industry shall operate the ETP installed for the purpose to treat the effluent generated from the process in a such a way that the treated water may archive Standards laid down by the CPCB/UPPCB.
3. Industry shall install flow meter at the discharge point of the tube well to quantify and maintain log book.
4. Industry shall not discharge any effluent generated from process.
5. Industry shall develop green belt around the periphery of the unit in 03 rows and atleast 33 % total land area.
6. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority of CGWA/CGWB/State Board.
7. Industry shall maintain Zero Liquid Discharge (ZLD).
8. Industry shall Obtain NOC from DFO, Chandra Prabha Wild Life Sanctuary, Ramnagar, Varanasi within 03 months, regarding distance from the industry to eco-sensitive Zone.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
11. Industry shall install roof top rainwater harvesting system to recharge the Ground water.
12. Industry shall install Discharge Domestic Septic Tank/Soak Pit for discharge of Septic Tank
13. Industry shall not discharge industrial effluent outside the boundary and maintain ZLD.
14. Industry shall comply the Provisions of HWM, RULES, 2016, PWM, RULES, 2016, SWM. RULES, 2016, E-WASTE MANAGEMENT -RULES, 2016 AND C & D WASTE RULES, 2016 notified under E(P) Act, 1986.
15. Industry shall install electromagnetic flow meter at discharge point of tube well to quantify ground water abstraction and log book.
16. Industry shall obtain dealership for the supply of LPG as a fuel to operate the 02 Nos. Boilers of capacity 1 TPH each.
17. Industry shall obtain NOC from D Supply Office for LPG storage and submit he NOC in this Office within 01 months.
18. Industry shall raise the stack height attached with DG set of Capacity 250 KVA (02 Nos.) and 82 KVA (01 Nos.) as per Board Norms.
19. Industry shall prepare Disaster Management Plan and dully verified by Director Industries and be submitted in this office within 03 months.
20. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
21. Industry shall submit Ambient Air Quality Monitoring report duly monitored by NABL accredited laboratory in this office within 02 months.
22. Industry shall store all the Solid waste generated from the industrial process on a Pacca Plate form, Covered by tin shed.
23. Industry shall submit the Treated Effluent dully analyzed by a NABL accredited laboratory in this office every 06 months and be submitted in this office in every six months.
24. Industry shall submit the compliance report of conditions imposed in CTO in every Six months.

RAMESH  
KUMAR SINGH  
R.O., UPPCB SONBHADRA.

Digitally signed by  
RAMESH KUMAR SINGH  
Date: 2023.10.11  
18:22:20 +05'30'

Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH  
KUMAR  
SINGHDigitally signed by  
RAMESH KUMAR SINGH  
Date: 2023.10.11  
18:22:32 +05'30'

R.O., UPPCB SONBHADRA.



## मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : ORANGE****Application Id : 26541132****211586/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024****Date: 02/09/2024****To,****M/s****WALLOP BREWING PRIVATE LIMITED****Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **WALLOP BREWING PRIVATE LIMITED** located at **Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA WALLOP BREWING PRIVATE LIMITED **granted for the period from 01/08/2024 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BEER @ 4800 KL/Annum	4800	Kilo Liters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>THROUGH CLOSED DRAIN</b>	<b>Septic Tank</b>	<b>SOAK PIT</b>
<b>Industrial</b>	<b>ETP</b>	<b>Septic Tank</b>	<b>REUSE</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	COD	As per E(P) Rules, 1986

**202**

2	BOD	As per E(P) Rules, 1986
3	PH	As per E(P) Rules, 1986
4	SS	As per E(P) Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	LPG fired Boiler of 1 TPH	LPG	01	Particulate Matter	As per Notification of E(P) Rules, 1986
2	02 DG sets having capacity 250 KVA Each	HSD	02	Particulate Matter	As per Notification of E(P) Rules, 1986
3	01 no of DG SET HAVING CAPACITY OF 82 KVA	HSD	01	Particulate Matter	As per Notification of E(P) Rules, 1986

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Notification of E(P) Rules, 1986
2	02	Particulate Matter	As per Notification of E(P) Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

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areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This Consent To Operate is granted to M/s WALLOP BREWING COMPANY for production of Beer @ 48000 Hecto Litre Per Year and as By Product- Spent Grain @ 25 Metric Tonn Per Day and Carbon Dioxide @ 100 Metric Tonn Per Day at Arazi No. 2290, Village-Lohara, Gulrahwa, Pargana-Ahraura, Tehsil-Robertsganj, District-Sonbhadra.
2. Industry shall operate the ETP installed for the purpose to treat the effluent generated from the process in a such a way that the treated water may archive Standards laid down by the CPCB/UPPCB.
3. Industry shall install flow meter at the discharge point of the tube well to quantify and maintain log book.
4. Industry shall not discharge any effluent generated from process.
5. Industry shall develop green belt around the periphery of the unit in 03 rows and at least 33 % total land area.
6. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority of CGWA/CGWB/State Board.
7. Industry shall maintain Zero Liquid Discharge (ZLD).
8. Industry shall Obtain NOC from DFO, Chandra Prabha Wild Life Sanctuary, Ramnagar, Varanasi within 03 months, regarding distance from the industry to eco-sensitive Zone.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
11. Industry shall install roof top rainwater harvesting system to recharge the Ground water.
12. Industry shall install Discharge Domestic Septic Tank/Soak Pit for discharge of Septic Tank.
13. Industry shall not discharge industrial effluent outside the boundary and maintain ZLD.

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14. Industry shall comply the Provisions of HWM, RULES, 2016, PWM, RULES, 2016, SWM. RULES, 2016, E-WASTE MANAGEMENT -RULES, 2016 AND C & D WASTE RULES, 2016 notified under E(P) Act, 1986.
15. Industry shall install electromagnetic flow meter at discharge point of tube well to quantify ground water abstraction and log book.
16. Industry shall obtain dealership for the supply of LPG as a fuel to operate the 02 Nos. Boilers of capacity 01 TPH each.
17. Industry shall obtain NOC from District Supply Office for LPG storage and submit he NOC in this Office within 01 months.
18. Industry shall raise the stack height attached with DG set of Capacity 250 KVA (02 Nos.) and 82 KVA (01 Nos.) as per Board Norms.
19. Industry shall prepare Disaster Management Plan and dully verified by Director Industries and be submitted in this office within 03 months.
20. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
21. Industry shall submit Ambient Air Quality Monitoring report duly monitored by NABL accredited laboratory in this office within 02 months.
22. Industry shall store all the Solid waste generated from the industrial process on a Pacca Plate form, Covered by tin shed.
23. Industry shall submit the Treated Effluent dully analyzed by a NABL accredited laboratory in this office every 06 months and be submitted in this office in every six months.
24. Industry shall submit the compliance report of conditions imposed in CTO in every Six months.
25. Industry must be comply direction issued by Hon'ble NGT in the matter of OA 725 of 2023 Baliram Singh Vs Wallop Brewing Pvt. Ltd. and Ors.
26. Industry must deposit compensation amount in compliance of direction issued by SPCB vide its letter dated: H06850 / C-2/Jal-332/Kshhatipoorti/24 dated-12.02.2024.
27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Umesh  
Kumar  
Gupta

Digitally signed by  
Umesh Kumar Gupta  
Date: 2024.09.02  
17:46:35 +05'30'

**(U.K. GUPTA)**  
**REGIONAL OFFICER**

Copy to:

Chief Environmental Officer (circle-2), U. P. Pollution Control Board, Lucknow.

Umesh  
Kumar  
GuptaDigitally signed by  
Umesh Kumar Gupta  
Date: 2024.09.02  
17:47:08 +05'30'

(U.K. GUPTA)

REGIONAL OFFICER



## मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

# Annexure No.9

कार्यालय-उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन तथा उद्यमिता विकास केन्द्र, सोनभद्र।  
पत्रांक 924-<sup>(4)</sup> / जि०उ०प्रो० तथा उ०वि०के०(सो०) / इन्वेस्टर समित / जॉच / 2024-25 दिनांक- 09.11.2024<sup>65</sup>

1. अधिशासी अभियन्ता, भूगर्भ जल विभाग, सोनभद्र।
2. क्षेत्रीय प्रदूषण अधिकारी, सोनभद्र।
3. उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन तथा उद्यमिता विकास केन्द्र, सोनभद्र।
4. अधिशासी अभियन्ता, जल निगम, सोनभद्र।

विषय- वौल्लप ब्रुईंग प्रा०लि० इकाई के प्रार्थना पत्र पर जॉच समिति के सम्बन्ध में।

जनपद में वौल्लप ब्रुईंग प्रा०लि० ग्रा०-लोहरा, सोनभद्र के द्वारा जनपद में एक बियर निर्माण इकाई की स्थापना की गयी है। इकाई के प्रार्थना पत्र दिनांक 18.10.2024 के द्वारा अवगत कराया गया है कि इकाई में ब्रेवरी में स्थापित बोरवेल के रजिस्ट्रेशन हेतु उ०प्रो ग्राउण्ड वाटर डिपार्टमेंट में आवेदन किया गया था। जिसे बोरवेल के एन०ओ०सी० के 90 दिनों के भीतर न किये जाने के कारण निरस्त कर दिया गया तथा विभाग द्वारा रू० 2.00 लाख का प्रशमन किया गया है। इकाई द्वारा प्रशमन से मुक्त करने हेतु अनुरोध किया गया है।

उक्त प्रकरण की जॉच हेतु मुख्य विकास अधिकारी महोदया, सोनभद्र के टीप आदेश दिनांक 25.10.2024 के क्रम में एक जॉच समिति नामित किया गया है। जिसके आप सम्मानित सदस्य है उक्त के क्रम में महोदया द्वारा निर्देशित किया गया है कि उपरोक्त प्रकरण का स्थलीय निरीक्षण कर जॉच आख्या एक सप्ताह के अन्दर उपलब्ध कराना सुनिश्चित करे।

अतः आप सभी से अनुरोध है कि उक्त प्रकरण की जॉच हेतु दिनांक 11.11.2024 को अपरान्ह 2:00 बजे प्रस्तावित है। कृपया अवगत होना चाहे।



(आर०पी०गौतम)  
प्र०उपायुक्त उद्योग

०८ जिला उद्योग प्रोत्साहन तथा उद्यमिता विकास केन्द्र,  
सोनभद्र

पत्रांक 924-<sup>(4)</sup> -26 / तददिनांक- 09.11.2024

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य विकास अधिकारी महोदया, सोनभद्र।
2. वौल्लप ब्रुईंग प्रा०लि० ग्रा०-लोहरा, सोनभद्र।



प्र०उपायुक्त उद्योग

०८ जिला उद्योग प्रोत्साहन तथा उद्यमिता विकास केन्द्र,  
सोनभद्र



**208**  
**REGIONAL LABORATORY VARANASI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 29135313/Varanasi/2024

Date:27/11/2024

- 1- **Name of Industry:** M/s WALLOP BREWING PRIVATE LIMITED, Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216
- 2- **Address of Industry:** Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216
- 3- **District:** Sonbhadra
- 4- **Description about sampling point:** Final Outlet of ETP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Shri Sushil Kumar A.S.O & - -
- 7- **Colour and Odour:** Colourless None
- 8- **Quantity and Packing:** 02 Litres Plastic Jerrican
- 9- **Date of Sample Collection:** 11/11/2024
- 10- **Analys Indented by:** RO Sonebhadra
- 11- **Date of sample receipt in Lab:** 11/11/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.13	5.5-9.0	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	96	100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	440	-	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	536	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	28.8	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	101	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

**Analysed by-**  
**[Gyan Dutta Verma(JRF), Shivam Tripathi(JRF)]**

**Authorized by**  
 CHANDRA PRAKASH VERMA  
 Digitally signed by CHANDRA PRAKASH VERMA  
 Date: 2024.11.27 16:50:43 +05'30'  
**Chandra Prakash Verma (SA)**

**SHASHI VINDKAR**  
 Digitally signed by SHASHI VINDKAR  
 Date: 2024.11.27 16:52:11 +05'30'  
**Regional Officer**

**General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986**

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatableaa solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[ 3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-8</sup> 10 <sup>-7</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-8</sup> 10 <sup>-7</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

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36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) [cpcb.nic.in/Industry\\_Specific\\_Standards.php](http://cpcb.nic.in/Industry_Specific_Standards.php)

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## Green Area at Our Factory

At our factory, we are dedicated to creating and maintaining a green environment, contributing to ecological balance and providing a pleasant atmosphere for all. Our efforts are evident in various areas around our facility:

Our factory has a total area of 11,364.92 sqm and we have a green area around 5390 sqm (including opposite land) which constitutes around 47.42 %. The following are the details of green area in our facility.

### Front Area

The front area of our factory, spanning 30 x 35 (1050) sqm, is a lush green space featuring a diverse mix of trees. We have eucalyptus, neem, and mango trees thriving in this area. In our commitment to environmental conservation, we marked World Environment Day on June 5th by planting approximately 800 trees in our green area. This new addition includes a variety of fruit trees such as starfruit, musambi, orange, lemon, litchi, guava, Sagwan (Teak) and additional mango trees, enhancing both the biodiversity and the aesthetic appeal of our green space. We issued plants to our team to grow at their home and also donated to local school



### Back Area

The backside of our factory covers an area of 25 x 28 (700) sqm. This space is adorned with a variety of trees and plants, including champa, mango, mahogany, guava, Amla, Tamrind and Ashoka trees. To add more color and fragrance, we have also planted a selection of flower plants. This area provides a serene environment, promoting relaxation and well-being for everyone at the factory.



### Agricultural and Plantation Land

Opposite the brewery, we have dedicated a substantial piece of land measuring 26 x 140 (3640) sqm exclusively for agriculture and plantations. This area is used to grow a variety of crops and plants, contributing to our self-sustainability goals and providing fresh produce.



### Additional Greenery

To further enhance the greenery around our facility, we have cultivated creepers along the parapet walls. These creepers not only add to the visual appeal but also contribute to the overall green coverage, promoting a healthier and more vibrant environment.



Our continuous efforts in planting and maintaining these green areas reflect our commitment to environmental sustainability and our dedication to creating a greener future.



मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-725/2023 बलिराम सिंह बनाम वैलप ब्रेविंग प्रा०लि० व अन्य प्रकरण में मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज, जनपद-सोनभद्र के सम्बन्ध में ज्वाइंट कमेटी के साथ अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित उद्योग मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-725/2023 बलिराम सिंह बनाम वैलप ब्रेविंग प्रा०लि० व अन्य प्रकरण में आच्छादित है। उद्योग का अद्यतन निरीक्षण दिनांक-11.11.2024 को संयुक्त टीम के साथ अधोहस्ताक्षरी द्वारा किया गया। निरीक्षण के समय मौके पर उद्योग प्रतिनिधि के रूप में श्री गौरव प्रकाश, जनरल मैनेजर उपस्थित थे। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा, तहसील-राबर्टसगंज, जनपद-सोनभद्र की आराजी सं०-2290 रकबा-0.9823 हेक्टेयर पर स्थापित होना सूचित है। उक्त उद्योग को स्थापना हेतु राज्य बोर्ड के संदर्भ संख्या-130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021 दिनांक-19.08.2021 द्वारा अनापत्ति प्रमाण-पत्र निर्गत है। उद्योग के स्थल का अक्षांश-24.870109 एवं देशान्तर-83.082684 है।
2. उद्योग को ओ०सी०एम०एम०एस० के संदर्भ संख्या-211586/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 दिनांक-02.09.2024 के द्वारा सहमति जल एवं वायु निर्गत है, जिसकी वैधता अवधि दिनांक-31.07.2026 तक है।
3. उक्त उद्योग द्वारा कच्चे माल के रूप में माल्टेड बाली, ब्रोकेन राईस/कार्न, शूगर, होप्स, धनिया, फ्लैवर एवं ईस्ट का प्रयोग कर फर्मेंटेशन प्रक्रिया के माध्यम से मुख्य उत्पाद के रूप में बीयर एवं सह-उत्पाद के रूप में स्पेन्ट ग्रेन तथा कार्बन डाई आक्साईड का उत्पादन किया जाता है। उद्योग की बीयर उत्पादन क्षमता-4800 केल० प्रतिवर्ष है, स्पेन्ट ग्रेन की उत्पादन क्षमता 25 मि०टन/दिन एवं कार्बन डाई आक्साईड की क्षमता 100 मि०टन प्रतिदिन है। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया।
4. उक्त उद्योग द्वारा जल का प्रयोग औद्योगिक प्रयोजन एवं घरेलू प्रयोजनार्थ किया जाना सूचित है। उद्योग से जनित घरेलू उत्प्रवाह के निस्तारण हेतु सेप्टिक टैंक/सोकपिट के माध्यम से किया जाता है।
5. उद्योग की औद्योगिक प्रक्रिया से लगभग 35 केल०डी० की दर से जनित औद्योगिक उत्प्रवाह के शुद्धीकरण हेतु 60 केल०डी० क्षमता के उत्प्रवाह शुद्धीकरण संयंत्र की स्थापना की गयी है। निरीक्षण के समय उद्योग में उत्प्रवाह शुद्धीकरण संयंत्र की मुख्य इकाईयों के रूप में बार स्क्रीन चैम्बर, लाईम डोजिंग टैंक, एसिड डोजिंग टैंक, एलम डोजिंग टैंक, न्यूट्रीलाईजेशन टैंक, यू०एस०बी० रिएक्टर, एरियेशन टैंक, एक्टिवेटेड कार्बन फिल्टर, मन्टीग्रेड फिल्टर तथा स्लज ड्रइंग बेड्स की इकाईयां स्थापित/संचालित पायी गयी। निरीक्षण के समय ई०टी०पी० से शोधित उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय, वाराणसी की प्रयोगशाला में जमा कराया गया। विश्लेषण आख्या अपेक्षित है। उद्योग से जनित उत्प्रवाह को ई०टी०पी० के माध्यम से शोधित कर उद्योग परिसर में गार्डनिंग इत्यादि में प्रयोग किया जाना सूचित किया गया है। निरीक्षण के समय उद्योग में स्थापित ई०टी०पी० पर ओ०सी०ई०एम०एस० स्थापित/संचालित पायी गयी। ओ०सी०ई०एम०एस० को सी०पी०सी०बी० के सर्वर से कनेक्ट किया जाना सूचित किया गया है।
6. उद्योग द्वारा जल की आपूर्ति के लिये 02 अदद (3 एच०पी० क्षमता के प्रत्येक) निजी बोरवेल स्थापित है। जल आपूर्ति की मात्रा के मापन हेतु बोरवेल पर निरीक्षण के समय इलेक्ट्रोमैग्नेटिक वॉटर फ्लो मीटर स्थापित पायी गयी।
7. निरीक्षण के दौरान उद्योग में 06 नग रूफ टॉप रेन वॉटर हार्वेस्टिंग पिट स्थापित है, जिसमें से 01 नग रेन वॉटर हार्वेस्टिंग पिट कार्यरत नहीं है।
8. उद्योग में 1.0 टन/दिन भाप जनन क्षमता के पृथक-पृथक 02 अदद एल०पी०जी० ब्वायलर स्थापित है, जिसमें ईंधन के रूप में एल०पी०जी० का प्रयोग किया जाना सूचित है। एल०पी०जी० की प्रस्तावित दैनिक खपत क्षमता 250 कि०ग्रा०/दिन सूचित है। एल०पी०जी० की आपूर्ति हेतु 50 कि०ग्रा० क्षमता के औद्योगिक/व्यवसायिक सिलेण्डरों का प्रयोग किया जाता है। ईंधन दहन के फलस्वरूप उत्पन्न उत्सर्जन नियंत्रण हेतु निरीक्षण के समय उद्योग में एक्झास्ट वेन्ट स्थापित पाया गया। एक्झास्ट वेन्ट के साथ लगभग 15 मीटर ऊँची चिमनी की स्थापना नहीं पायी गयी।
9. उक्त उद्योग में विद्युत बाधित होने की दशा में विद्युत आपूर्ति हेतु 250 केल०वी० क्षमता के 02 अदद तथा 82 केल०वी० क्षमता का 01 अदद एकोस्टिक इन्क्लोजर युक्त डी०जी० सेट्स स्थापित है। डी०जी० सेट्स से उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु डी०जी० सेट के एग्जॉस्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप पायी गयी।

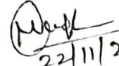



क्रमशः 2/पर...

(2)


10. उद्योग के विरुद्ध बोर्ड मुख्यालय के संदर्भ संख्या-H06851/C-2/जल-332/24/का0ब0नो0/24 दिनांक-12.02.2024 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33-ए के अन्तर्गत कारण बताओ नोटिस निर्गत है तथा बोर्ड मुख्यालय के पत्रांक-H06850/C-2/जल-332/क्षतिपूर्ति/24 दिनांक-12.02.2024 के द्वारा उद्योग के विरुद्ध रू0 2,25,000.00 (दो लाख पच्चीस हजार रुपये) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। कार्यालय अभिलेखानुसार उक्त पर्यावरणीय क्षतिपूर्ति बोर्ड के निर्धारित खाते में जमा किये जाने की कोई सूचना प्राप्त नहीं है। कार्यालय के पत्रांक-G1036/W-1322/CTO/SBD/2024 दिनांक-22.11.2024 के द्वारा उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 2,25,000.00 (दो लाख पच्चीस हजार रुपये) मात्र बोर्ड के निर्धारित खाते में जमा किये जाने हेतु पत्र प्रेषित किया गया है (छायाप्रति संलग्न है)।
11. निरीक्षण के समय लिये गये फोटोग्राफ्स संलग्न है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

  
22/11/2024  
(मनोज कुमार)  
फील्ड अटेंडेन्ट

  
22/11/2024  
(सुशील कुमार)  
सहाय वैज्ञानिक अधिकारी

~~क्षेत्रीय अधिकारी महोदय,~~

  
22.11.2024  
Ro



Site Photographs M/s Wallop Brewing Private Limited, Near FCI Godown, Village-Gulrahawa, Lohra, District-Sonbhadra









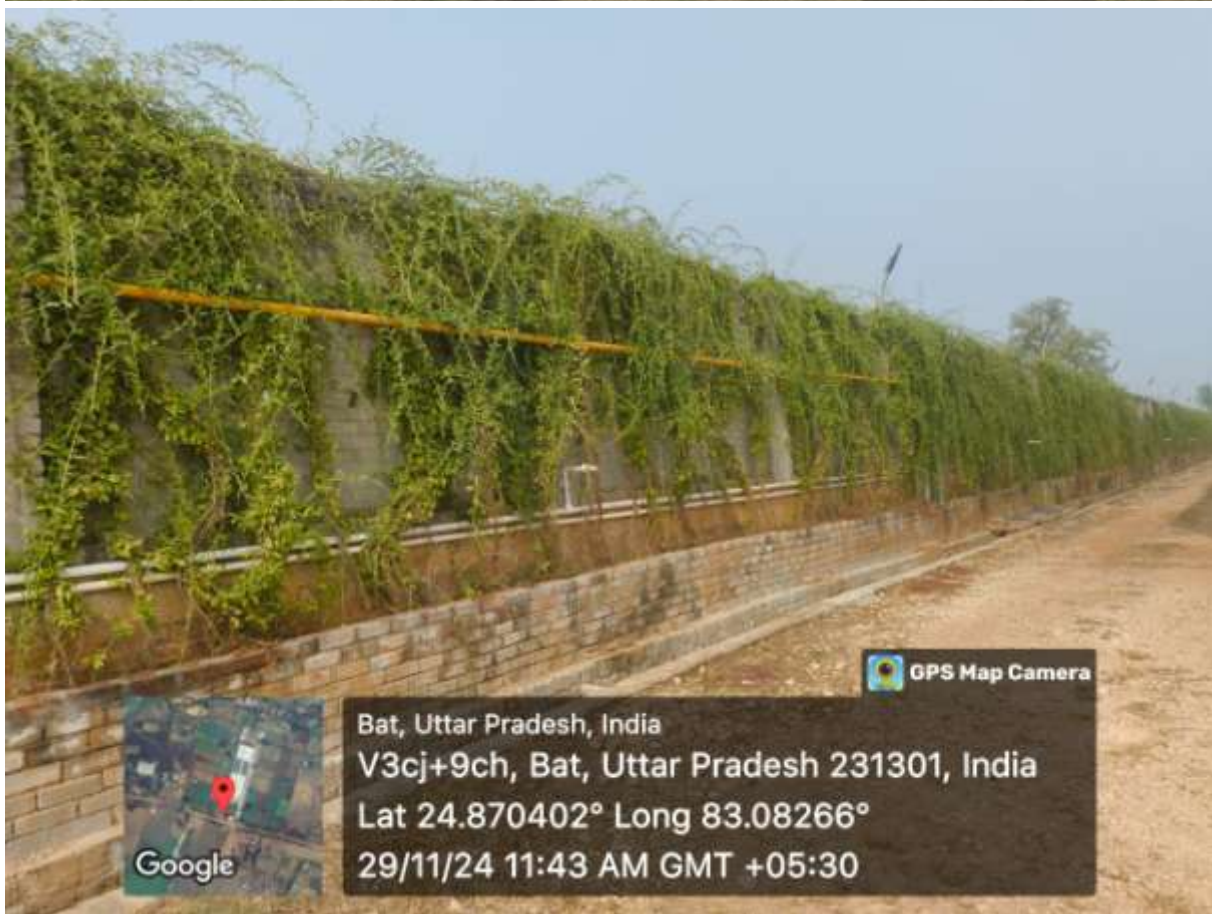














क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G1036/W-1322/CTO/SBD/2024

दिनांक:-

Date: 22/11/2024

सेवा में,

मेसर्स वैलप ब्रेविंग कम्पनी,  
ग्राम-लोहरा, गुलरहवा, परगना-अहरौरा,  
तहसील-राबर्ट्सगंज,  
जनपद-सोनभद्र।

**विषय:-** आपके उद्योग को बोर्ड मुख्यालय द्वारा जारी पर्यावरणीय क्षतिपूर्ति जमा किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या-H-06850/C-2/जल-332/क्षतिपूर्ति/24 दिनांक-12.02.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत हों कि बोर्ड मुख्यालय द्वारा रू० 2,25,000.00 (दो लाख पच्चीस हजार रुपये) मात्र अधिरोपित कर निर्देशित किया गया था कि बोर्ड के निर्धारित बैंक में उक्त धनराशि जमा कर कार्यालय को सूचित करें, किन्तु अभी तक पर्यावरणीय क्षतिपूर्ति जमा किये जाने के साक्ष्य कार्यालय में प्राप्त नहीं हुये हैं।

उपरोक्तानुसार पुनः आपको निर्देशित किया जाता है कि बोर्ड मुख्यालय द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू० 2,25,000.00 (दो लाख पच्चीस हजार रुपये) मात्र उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०सी० कोड-UBIN0570150 में अतिशीघ्र जमा कर जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की दशा में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भाँति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं होगा।

संलग्नक:-यथोपरि।

भवदीय

(ऋतेश कुमार तिवारी)  
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

**228**

Original Application No. 440/2023 Naveen Kumar Vs State of Uttar Pradesh & Ors.

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From: Pradeep Misra (pradeepmisra@yahoo.com)

To: akashvashishtha.official@gmail.com; akashvashishtha.06@gmail.com; gigicgeorge.adv42@yahoo.in;  
bhanwar09jadon@gmail.com; advpriyankaswami@gmail.com; advocategauravbansal@yahoo.com;  
tiwariamit22@yahoo.com

Date: Wednesday, November 20, 2024 at 04:11 PM GMT+5:30

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Sir/Madam,

Please find attached the Document on behalf of Respondent/UP Pollution control Board

With Regards,

**(PRADEEP MISRA)**



Naveen Kumar Affidavit.pdf  
8.2MB